

Date of Uploading 03 / 11 / 2025

Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 23.10.2025 under the Chairmanship of
Shri Ajay Bhadoo, Additional Secretary & Director General of
Foreign Trade

Meeting No.12AM26 held on 23.10.2025.

The following members were present in the meeting:-

- | | |
|-----------------------------|------------|
| 1. Shri Rakesh Kumar | Addl. DGFT |
| 2. Shri Lokesh H.D. | Addl. DGFT |
| 3. Shri Randheep Thakur | Joint DGFT |
| 4. Shri Satya Raja Sekhar G | Joint DGFT |

Following cases were discussed. The decision taken on the individual cases are as under:-

S.NO.	NAME OF THE FIRM
1.	M/s. Reliance Industries Limited, Maharashtra
2.	M/s. Reliance Industries Limited, Maharashtra
3.	M/s. Reliance Industries Limited, Maharashtra
4.	M/s. Reliance Industries Limited, Maharashtra
5.	M/s. The Asian Traders India, Mumbai
6.	M/s. Kkrishang Overseas, Gujarat
7.	M/s. PMEASolar Tech Solutions Limited, Maharashtra
8.	M/s. PMEASolar Systems Private Limited, Maharashtra
9.	M/s. Tattva Enterprises Llp, Maharashtra
10.	M/s. B.P Wire Industry, Uttar Pradesh
11.	M/s. Diamond Engineering (Chennai) Private Limited, Tamil Nadu
12.	M/s. Kapoor Glass India Private Limited, Mumbai
13.	M/s. Raj Metal Industries, West Bengal
14.	M/s. Sara Exports Limited, Mumbai
15.	M/s. Sangir Plastics Pvt Ltd, Mumbai
16.	M/s. SML Films Limited, Surat

Sangir

17.	M/s. Surendra Saddlery, Uttar Pradesh
18.	M/s. Bharat Heavy Electricals Limited, Ranipet
19.	M/s. Shreeji Global Fmcg Limited, Gujarat
20.	M/s. Ralson Tyres Limited, Madhya Pradesh
21.	M/s. Sadha Exports, Kerala
22.	M/s. Shreenathji Agri Export Llp, Rajkot
23.	M/s. Laguna Clothing Private Limited, Bangalore
24.	M/s. Laguna Clothing Private Limited, Bangalore
25.	M/s. Laguna Clothing Private Limited, Bangalore
26.	M/s. Laguna Clothing Private Limited, Bangalore
27.	M/s. Laguna Clothing Private Limited, Bangalore
28.	M/s. Hartex Rubber Private Limited, Telangana
29.	M/s. Infinijewel Synergies Private Limited, Navi Mumbai
30.	M/s. Parayil Food Products Private Limited, Aroor
31.	M/s. Seal Nets Private Limited, Tamil Nadu
32.	M/s. Sreema Filaments Private Limited, Tamil Nadu
33.	M/s. Proec Energy Limited, Delhi
34.	M/s. Laser Power & Infra Private Limited, West Bengal
35.	M/s. Shibaam Polymers, Bangalore
36.	M/s. Mezhukkattil Mills, Ernakulam
37.	M/s. Jaidayal Hitex Private Limited, Varanasi
38.	M/s. Dhvani Polyprints Private Limited, Mumbai
39.	M/s. Mayur Wovens Private Limited, Gujarat
40.	M/s. Mayur Wovens Private Limited, Gujarat
41.	M/s. Ralson Tyres Limited, Madhya Pradesh

Sanjay

42.	M/s.PMC Rubber Chemicals India Private Limited, West Bengal
43.	M / s . Athena Drug Delivery Solutions Private Limited, Maharashtra
44.	M/s. Jubilant Ingrevia Limited, Uttar Pradesh
45.	M/s. Pearl Global Industries Limited, Gurgaon
46.	M/s. Zeta Biosystem Private Limited, Bengaluru
47.	M/s. Shahi Exports Private Limited, Delhi
48.	M/s. BPL Limited, Bangalore
49.	M/s. ESS ENN Exports, Tirupur
50.	M/s. ESS ENN Exports, Tirupur
51.	M/s. Ceat Limited, Mumbai
52.	M/s. Meghmani Organics Limited, Gujarat
53.	M/s. Shahi Exports Private Limited, Bangalore
54.	M/s. Virat Knitwears Private Limited, Ludhiana
55.	M/s. Kumar Brothers Co,
56.	M/s. Genus Electrotech Limited, Anjar
57.	M/s. Garden Silk Mills Private Limited, Gujarat
58.	M/s. Tata Steel Limited, Kolkata
59.	M/s. Gainup Technotek Limited, Dindigul
60.	M/s. M K U Limited, Kanpur
61.	M/s. Aarti Drugs Limited, Maharashtra
62.	M/s. Vinmar Polymer Products, Vadodara
63.	M/s. Jammu Pigments Limited, Jammu & Kashmir
64.	M/s. TMV Natural Oils And Extracts Private Limited, Ernakulam
65.	M/s. Vedanta Limited, Mumbai
66.	M/s. Aarti Drugs Limited, Maharashtra
67.	M/s. Hia Exports, Mumbai
68.	M/s. Unialmaz, New Delhi
69.	M/s. Dholakia Jewels Private Limited, Surat
70.	M/s. Vedanta Limited, Mumbai
71.	M/s. A L A Chemicals Private Limited, Mumbai
72.	M/s. SRF Limited, Gurgaon
73.	M/s. Flextronics Technologies (India) Private Limited, Bengaluru

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74.	M/s. Sivanthi Joe Substrates Private Limited, Tuticorin
75.	M/s. Sivanthi Joe Coirs, Tamil Nadu
76.	M/s. Privi Speciality Chemicals Limited, Mumbai
77.	M/s. Prigiv Specialties Private Limited, Mumbai
78.	M/s. Caterpillar India Private Limited, Tamil Nadu
79.	M/s. Privi Fine Sciences Private Limited, Mumbai
80.	M/s. Eternis Fine Chemicals Limited, Mumbai
81.	M/s Shah Nanji Nagsi Exports, Nagpur

Case No. 01
Maharashtra

M/s. Reliance Industries Limited,

F.No. HQRPRCAPPLY00001620AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Revalidation of AA for import extension for 2 months against DFIA Authorisation No. 0311037106 dated 12/09/2024.

Applicant Statement: Reciprocal tariffs initiated by US government on multiple countries from 2nd April, 2025, retaliatory measures from China, and subsequent tariff truce till 9th July, 2025, resulted in significant global uncertainties pushing international buyers in wait & watch mode. The polyester markets are expected to stabilize in coming days with the upstream price impact largely factored in and improved availability of break-bulk vessels/containerized Cargos.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.02
Maharashtra

M/s. Reliance Industries Limited,

F.No. HQRPRCAPPLY00001621AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Revalidation of AA for import extension for 2 months against DFIA Authorization No. 0311037109 dated 12/09/2024.

Applicant Statement: Reciprocal tariffs initiated by US government on multiple countries from 2nd Apr,25, retaliatory measures from China,

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and subsequent tariff truce till 9th July, 25, resulted in significant global uncertainties pushing international buyers in wait & watch mode. The polyester markets are expected to stabilize in coming days with the upstream price impact largely factored in and improved availability of break bulk vessels/containerized Cargos.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.03 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001622AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Revalidation of AA for import extension for 2 months against DFIA Authorization No. 0311037126 dated 14/09/2024.

Applicant Statement: Reciprocal tariffs initiated by US government on multiple countries from 2nd April, 2025, retaliatory measures from China, and subsequent tariff truce till 9th July, 2025, resulted in significant global uncertainties pushing international buyers in wait & watch mode. The polyester markets are expected to stabilize in coming days with the upstream price impact largely factored in and improved availability of break-bulk vessels/containerized Cargos.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.04 M/s. Reliance Industries Limited, Maharashtra

F.No. HQRPRCAPPLY00001623AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Revalidation of AA for import extension for 2 months against DFIA Authorization No. 0311037293 dated 20/09/2024.

Applicant Statement: Reciprocal tariffs initiated by US government on multiple countries from 2nd April, 2025, retaliatory measures from China, and subsequent tariff truce till 9th July, 2025, resulted in significant global uncertainties pushing international buyers in wait & watch mode. The polyester markets are expected to stabilize in coming days with the upstream price impact largely factored in and improved



availability of break-bulk vessels/containerized Cargos.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.05 M/s. The Asian Traders India, Mumbai

F.No. HQRPRCAPPLY00001575AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Amendment in correction in the licence the subject licence was issued with error in the HS code of Import Item No. 1 wherein the HS code of export item and import item is showing same, however GSM also not mentioned on it against DFIA Authorization No. 0311021069 dated 26/04/2023.

Applicant Statement: WE HAVE REQUESTED FOR CORRECTION IN THE LICENCE REFER OUR REQUEST COPY Correspondent ID MUMCORRESPONDENCE0008750AM24 DATED12/03/2024. The subject licence was issued with error in the HS code of Import Item No. 1 wherein the HS code of export item and import item is showing same, however GSM also not mentioned on it.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.06 M/s. Kkrishang Overseas, Gujarat

F.No. HQRPRCAPPLY00001538AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Request for Addition of Shipping Bills under DFIA License and Revalidation for 6 Months against DFIA Authorization No. 5211009558 dated 28/08/2024.

Applicant Statement: With reference to the above, we wish to submit that we had applied for a DFIA under SION J315 on 15 July 2024 and obtained File No. 52DA07600244AM25. Against this file number, we exported six shipments within a short span of time and subsequently created an application for issuance of the DFIA license. The details of the shipping bills are as follows: 1. Shipping bill No.2669017,



dated.24.07.2024 2. Shipping bill No.2671310, dated.24.07.2024 3. Shipping Bill No. 2464266 dated 16.07.2024 4. Shipping Bill No. 2465706 dated 16.07.2021 5. Shipping Bill No. 3117899 dated 10.08.2024 6. Shipping Bill No. 3116803 dated 10.08.2024 Out of these six shipping bills, only the first two (Sl. No. 1 & 2 above) were transmitted to the DGFT portal at the time of mapping the DFIA application. The remaining four shipping bills were not transmitted due to a technical issue. Unfortunately, the DFIA application was submitted at RA Surat without the managements knowledge and without including these four shipping bills. Subsequently, RA Surat issued DFIA License No. 5211009558 dated 29.08.2024 (File No. 52AS07600186AM25). Upon receipt of the license, the management noticed the omission of the remaining shipping bills (Sl. No. 3 to 6 above). We immediately approached RA Surat and raised Ticket No. 202409308676 dated 07.09.2024 requesting cancellation of the DFIA license so that we could add all shipping bills and resubmit the application. We also lodged a complaint on CPGRAMS (No. DOCOM/E/2024/0001903 dated 03.10.2024) on the same matter. RA Surat was supportive and raised Ticket No. IM17349 for reopening the DFIA license application. However, the EGTF department rejected the request, citing Para 4.53(c) of the Handbook of Procedures (HBP), which states that an application for a Transferable DFIA can be made only after completion of exports and realization of proceeds. They noted that the eBRC dates for the shipping bills fell after the date of application. We submit that the shipments were made well before 24.08.2024 and within the validity of the DFIA application file number. The omission occurred purely due to non-transmission of certain shipping bills to the DGFT portal and the inadvertent submission of the application without these details. Considering that the exports were completed within the validity period of the DFIA file number and that foreign exchange has been duly earned, we request that the clerical lapse in submission be kindly condoned. In the current scenario of restrictions and tariffs in the international market, losing the legitimate benefits would pose significant challenges for a firm like ours. We therefore humbly seek permission to reopen the DFIA license to include the eligible shipping bills and to grant a further revalidation of six months. We trust the above submission will receive your favourable consideration and look forward to an early positive response.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.07 M/s. PMEA Solar Tech Solutions Limited, Maharashtra

F.No. HQRPRCAPPLY00000875AM26



Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 03111001200 dated 28/03/2022.

Applicant Statement: We have imported fasteners under Advance Authorisation with the intention of fulfilling a confirmed export order by incorporating them into equipment intended for export. Approximately 70% of the Export Obligation (EO) has already been fulfilled through timely exports. However, during the execution of the remaining obligation, the United States government introduced a new incentive scheme to promote local sourcing, which significantly impacted our buyer's import plans. Consequently, the balance export order was cancelled, and the remaining material remained in our stock. After continuous follow-ups and discussions, we have now received a fresh export order to supply these same fasteners in kit form. The material remains unused and in its original condition, and this new order will enable us to meet the remaining EO. We will do the following below said process before we export to USA. 1) 1st Top Magni coat. 2) 2nd Top Magni coat. 3) Wax coating. 4) ED current testing. 5) Optical sorting. 6) Packaging as a Kit. 7) Dispatch In the light of the above, we request the PRC to kindly consider our request favourably and grant an extension up to 31.03.2026 in the EOP as per Para 4.22 of the Foreign Trade Policy and relevant Handbook of Procedures provisions.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 03111001200 dated 28.03.2022 for a further period up to 31.03.2026 from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/RA Mumbai)

**Case No.08 M/s. PMEA Solar Tech Solutions Limited,
Maharashtra**

F.No. HQRPRCAPPLY00001408AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 0311017323 dated 18/08/2022.

Applicant Statement: We have obtained Advance License and export obligation is also in process but due to cancelled export order for Torque tube 3.5mm we have short of export obligation. As specification of our product is custom made we need specific type of order. Hence we need Extension for completion of Export Obligation.



Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.09 M/s. Tattva Enterprises LLP, Maharashtra

F.No. HQRPRCAPPLY00001570AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Request for regularization of exports made beyond 127 days for completion of Export obligation against Advance Authorisation No. 0311015630 dated 17.06.2022.

Applicant Statement: We have availed advance licence no 0311015630 dated 17.06.2022 and have obtained EO extension. Details of Export obligation fulfilled mentioned in our request letter. We have fulfilled the EO in quantity & value terms and have met the prescribed value addition. We request the PRC to kindly regularise the exports made beyond EOP for the purpose of regularization & redemption.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311015630 dated 17.06.2022 for a further period of 127 days from the date of expiry of 2nd EOP for regularization purpose only subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.10 M/s. B.P Wire Industry, Uttar Pradesh

F.No. HQRPRCAPPLY00001631AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 0611001869 dated 28/02/2023.

Applicant Statement: M/s B.P. Wire Industry is humbly requested for consideration and extension of the export 0611001869 Dated 28/02/2023. The extension is sought due to unforeseen and unavoidable circumstances that have hindered our ability to fulfill the export obligations within the originally stipulated time frame. The major activity of B.P. Wire Industry is Manufacturing, Sub-classified into Wholesale trade except of motor vehicles and motorcycles. we have a strong global presence and have been contributing significantly to the nation's foreign



exchange earnings through. However, due to various factors such as cancellation of export orders, non-availability of containers, ongoing geopolitical instability in USA and European countries and the conflict between Russia and Ukraine, our logistics and commercial operations faced severe disruption. These challenges adversely affected the import and export activities under the said authorizations, resulting in a shortfall in fulfilling the prescribed obligations. We wish to highlight that the situation has now improved, and we have received confirmation from our buyers that they are willing to proceed with the quantity of the export items. Additionally, the required items for import are now available in the European market, which enables us to fulfill the remaining obligations. With due respect, we kindly request an extension of the export obligation period for the Advanced Authorization number 0611001869 Dated 28/02/2023. We are seeking an extension of 6 months from the date of endorsement to rectify the shortfall and ensure compliance with the obligations. This extension will allow us the necessary time to import the required materials and fulfill our commitments. It is with the utmost sincerity that we approach you to consider our request, given the extenuating circumstances that were beyond our control. We believe that an extension would not only benefit us in achieving our export targets but would also contribute positively to the overall trade relations. We truly appreciate your understanding and support in this matter. Your favourable consideration of our request would be highly valued and acknowledged by B.P. Wire Industries. We are ready and committed to ensuring that the remaining obligations are met within the extended period. Due to unforeseen circumstances which were prevailing in the USA and European countries and the conflict between Russia and Ukraine, we pray to the PRC to kindly consider our request for the extension of the export obligation period for the aforesaid Advanced Authorizations so that the remaining shortfall both in export and import could be completed.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0611001869 dated 28.02.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kanpur)

**Case No.11
Ltd, Tamil Nadu**

M/s. Diamond Engineering (Chennai) Pvt.

F.No. HQRPRCAPPLY00001553AM26

Meeting No.12AM26 held on 23.10.2025



Subject: Extension of EOP against Advance Authorisation No. 0411001872 dated 24/11/2021.

Applicant Statement: Request for granting extension of additional time limit valid from 11.07.2025 to 30.06.2026 for completing export obligation under Advance Authorization - Due to major changes in steel structural drawings very often by the Customer - We humbly request the Honorable Policy Relaxation Committee to re-validate the above Advance Authorization till 30.06.2026 as per the amendment PO dt.27.06.2025 issued by the above foreign Customer - We herewith enclosed our detailed letter vide ref no. DECPL/DGFT/776/2025-26, Dt.18.08.2025 with supporting documents for your favorable consideration of PRC

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0411001872 dated 24.11.2021 for a further period up to 24.11.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Chennai)

Case No.12 **M/s. Kapoor Glass India Private Limited,**
Mumbai

F.No. HQRPRCAPPLY00001551AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 0310833735 dated 27/12/2019.

Applicant Statement: We had obtained an Advance Authorisation No. 0310833735 dated 27.12.2019 under SION for import of 104845 Kgs and CIF value US\$ 195905.60 of glass tubes which we import primarily from either Japan or Malaysia. Needless to say that imports from Japan attract a very low duty and Malaysia comes under ASEAN treaty. The export obligation under this licence was US\$ 293854.32. We had imported a quantity of 89829.50 Kgs of glass tubes under this licence against our licence (less import of 15015.50 Kgs) and have exported goods valued at US\$ 399950 which shows a value addition of 135.99% compared to the stipulated export obligation of US\$ 293854.32 for the entire licence. Hence, although we imported lower than the licence quantity we have exported a much higher value of exports. However, inadvertently we erred in completing the export obligation of 13347.14 Kgs (Extra import Kgs 16016.57 Kgs & Less export of 13347.14 Kgs) on account of which we have received a DL from DGFT Mumbai. (Copy enclosed). We would like to give you a table showing the total exports carried out after the expiry of this licence in both quantity 2365.00 tons and value US\$



19156498.52. In comparison we have short exported 13347.14 Kgs which you will agree is miniscule and hence there was no malafide intent and a genuine error from our export team. We had obtained DFIA licence against our exports to the tune of 240.93 tons and against this we have imported NIL only till date. Our DFIA licences have expired and this matter is also pending with your office seeking and extension. We have also exported 2365.00 tons of glass ampoules and vials post last date of discharge towards export obligation under this licence compared to the export shortfall under this Advance Authorisation. Further from the attached sheet we have exported material aggregating to 2365.00 tons under drawback RODTEP. The entire RoDTEP value for the short export would be barely Rs . You will once again agree that there is no case from the size of our company gain this financial advantage wilfully. As you may see from this table that we have exported 2365.00 tons totally since last date for export obligation and hence there was no incentive for our company to avoid discharging the export obligation at any point of time and the quantity is trivial. We humbly request you to assist us in granting the extension for barely one month to discharge the export obligation of 13347.14 Kgs under this advance authorization and oblige.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.13 M/s. Raj Metal Industries, West Bengal

F.No. HQRPRCAPPLY00001549AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 0210209635 dated 20/12/2019.

Applicant Statement: We respectfully seek your kind consideration for granting a further extension of 6 months in the export obligation period under Advance Authorisation No. 0210209635 dated 20.12.2019, issued in our favour for the export of Antimonial Lead Alloy. We therefore humbly request your good office to kindly grant us relaxation under Para 2.58 of the FTP 2015-20 and allow a 6-month extension in the export obligation period, in order to complete the exports and avoid undue financial hardship.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.



(Action: Applicant)

Case No. 14 M/s. Sara Exports Limited, Mumbai

F.No. HQRPRCAPPLY00001546AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 0311021529 dated 17/02/2023.

Applicant Statement: Kindly note we have confirmed orders from overseas customer, but the overseas party want delivery schedule in September/October 2025. Due to recession in the international market, we have fulfilled export obligation 61.650%. for exporting balance quantity kindly extend the EO period. Statement of export import and covering letter attached.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311021529 dated 17.02.2023 for a further period up to 17.11.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.15 M/s. Sangir Plastics Pvt. Ltd, Mumbai

F.No. HQRPRCAPPLY00001592AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 0311021877 dated 03.03.2023.

Applicant Statement: Now, out of these 3 licenses, One Licence export obligation is still pending. Recently we have received few orders and hence we hope to complete the same within a years? time. Humble request kindly grant us extension of export obligation for licence no 0311021877 DT: 03.03.2023 for a period of 1 year.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311021877 dated 03.03.2023 for a further period of 1 year from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.



(Action: Applicant/ RA Mumbai)

Case No.16 M/s. SML Films Limited, Surat

F.No. HQRPRCAPPLY00001593AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Non BIS EOP Extension 180 Days To 360 Days against Advance Authorisation No. 5211012401 dated 12/03/2025.

Applicant Statement: Under the current license, we are unable to complete exports within 180 days due to extraordinary global disruptions, including: Ongoing Geo-political conflicts and war, Severe impact of the Red Sea crisis, Tariff barriers, Volatile and unsustainable crude oil prices and currently We are actively fulfilling export obligations under another valid Advance Authorisation (Non-BIS) licence, which has led to delays in fulfilling the present authorization

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter. Firm shall refer to the Notification No. 28/2025-26 dated 28.08.2025 issued by DGFT in this regard.

(Action: Applicant)

Case No.17 M/s. Surendra Saddlery, Uttar Pradesh

F.No. HQRPRCAPPLY00001642AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 0611000856 dated 02/11/2021.

Applicant Statement: Due to the slow demand for our products in the foreign market and the sluggish international economy, we were unable to fulfill the export obligation within the initial and extended EOP periods. The demand was particularly low, and our buyer was not in a position to place further orders. However, we are pleased to inform you that our buyer has now placed additional orders, and we will complete the balance export during the extended period with the orders currently in hand.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)



Case No.18 M/s. Bharat Heavy Electricals Limited, Ranipet

F.No. HQRPRCAPPLY00001619AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Request for extension of PRC decision in two cases decided in PRC meeting no 07/AM24 dated 20.06.2023 against Advance Authorisation No. 0410135251 dated 30/03/2012, 0410100820 dated 15/12/2008, 0410107118 dated 21/08/2009, 0410113082 dated 12/04/2010, 0410131680 dated 27/05/2011, 0410141886 dated 19/12/2012 and 0410134233 dated 29/02/2012.

Applicant Statement: For BHEL Projects, exports to project sites with indigenous inputs were made prior to filing of application for Advance Authorisations, however, they were made during the contracted duration. This was critical to meet the project delivery schedule and to complete the projects in time. To achieve this, it was necessary to supply the indigenous materials at the site at the earliest. If it would not have been done, the execution of entire projects would have got delayed causing escalation of costs and penalties. Therefore, the supply made prior to date of application was from indigenous source material only and no benefit under Advance Authorisation was taken on the same. We seek PRCs understanding and support in this regard.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.19 M/s. Shreeji Global FMCG Limited, Gujarat

F.No. HQRPRCAPPLY00013394AM25

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorization No. 2411002820 dated 05/10/2023.

Applicant Statement: We had advance authorization for import qty of 168 mts from which we had imported only 140 mts against which we had already done export of 54 mts in time of 6 months as per revise d appendix 4j vide p n no. 19 dt. 29.08.2024 but due to market rate is low we are not be able to fulfill EO in time so we need EO extension i.e. up to 30.06.2025 for fulfilment of EO for balance qty of 86 mts which was available with us. Earlier we had had requested one EO extension and it was in our favour and we had tried to fulfill EO in extended EO period i.e. up to 31.03.2025 but we had no export order for the same so now we



request you to kindly allow us more extension of 3 months i.e. up to 30.06.2025 in our authorisation. So we humbly request you to kindly allow us EO extension up to 30.06.2025

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.20 M/s. Ralson Tyres Limited, Madhya Pradesh

F.No. HQRPRCAPPLY00001535AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 3011003154 dated 15/02/2023.

Applicant Statement: Due to unforeseen and uncontrollable circumstances, we have been unable to complete the export obligation before its expiry on 15-08-2025. The primary reasons for the delay are as follows: 1. As a newly established company, we faced delays in identifying and securing customers. 2. There were significant delays in the receipt of essential raw materials and inputs, primarily due to time taken in identifying suitable raw material vendors and analyzing raw material testing reports. 3. Our production and manufacturing schedules were disrupted as a result. 4. Several confirmed export orders were either cancelled or postponed due to the above challenges. 5. Additionally, the ongoing Russia-Ukraine conflict has adversely affected our business operations and international trade activities. Despite these challenges, we remain fully committed to meeting our export obligations under the Advance Authorization scheme. We, therefore, respectfully request the Policy Relaxation Committee to grant a 12-month extension of the EOP for the above-mentioned Advance Authorization to facilitate full compliance.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to seek details of import data from the firm.

(Action: Applicant)

Case No.21 M/s. Sadha Exports, Kerala

F.No. HQRPRCAPPLY00001539AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No.



1011001306 dated 16/08/2022.

Applicant Statement: We bring your kind attention to AA No. 1011001306 dated 16.08.2022. We had taken 2nd EOP Extension to fulfill the balance Export Obligation quantity at the stipulated period. Regrettably our company suffered a devastating fire accident on 03.11.2024 (Fire accident report from the authorities attached herewith) that resulted the complete loss of our cashew stock. Despite our best efforts to salvage the goods, the entire shipment was destroyed. Due to the unforeseen circumstance we are facing significant financial difficulties and are unable to export the balance quantity. After that we are processed the cashew kernels and exported the quantity on Shipping Bill No. 2043681 dated 22.05.2025 and the same time the second extended validity of the AA is expired. Therefore we request you to kindly allow further six months EOP extension upto 16.08.2025, that will cover our export to fulfill the export obligation.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.22 M/s. Shreenathji Agri Export LLP, Rajkot

F.No. HQRPRCAPPLY00001573AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 2411002662 dated 22/08/2023.

Applicant Statement: The global price of processed cumin seed decreased after our import. As per Advance Licence value addition is an important condition for the re-export of imported Goods. We are in search of buyer who can buy the goods on satisfied value. Further due to uncertain global condition, we are very much relying of trustable buyers now a days. Due to above reason some of the portion is yet to export.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

**Case No.23 M/s. Laguna Clothing Private Limited,
Bangalore**



F.No. HQRPRCAPPLY00001537AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 0711004136 dated 31/05/2022.

Applicant Statement: This is with respect to the above-mentioned special advance authorization obtained under appendix 4j. We would like to inform you that the actual EO period of the authorization was 30/11/2023 and as per HBP 4.40 (d), an authorization obtained under appendix 4j can be extended to the extended not more than half of the stipulated export obligation period ie 9 months extension can be obtained. However, due to limitation in selecting the extension dates in DGFT website we could only select 6 months instead of 9 months and we have obtained the extension from 30/11/2023 to 31/05/2024. Further, we wish to inform you that we have completed the export obligation, however 1 shipping bill no 1870166 Dated 16.05.2025 which is beyond the extended EO period. We pray before the honorable chairman of the committee and respected members to relax the policy laid down in HBP 2023 and Appendix 4J and accept our request for further extension up to 31/05/2025 considering the balance 3 months extension as per appendix 4J in order to regularize the exports made beyond the extended period. In this regard, we hereby attach EODC Application. Kindly acknowledge our request and grant us the EOP Extension for regularization of exports made beyond the Extended EO Period.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711004136 dated 31.05.2022 for a further period up to 31.05.2025 for regularization purpose only subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.24 M/s. Laguna Clothing Private Limited, Bangalore

F.No. HQRPRCAPPLY00001536AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 0711005262 dated 16/09/2022.

Applicant Statement: This is with respect to the above-mentioned special advance authorization obtained under appendix 4J. We would like to inform you that the actual EO period of the authorization was



16/03/2024 and as per HBP 4.40 (d), an authorization obtained under appendix 4j can be extended to the extended not more than half of the stipulated export obligation period ie 9 months extension can be obtained. However, due to limitation in selecting the extension dates in DGFT website we could only select 6 months instead of 9 months and we have obtained the extension from 16/03/2024 to 16/09/2024. However, 1 export was made beyond the extended eo period bearing shipping bill no 6163951 Dated 04.12.2024. We pray before the honorable chairman of the committee and respected members to relax the policy laid down in HBP 2023 and Appendix 4j and accept our request for further from 16/09/2024 to 31/12/2024 for regularization of exports made beyond the extended EO period. Kindly acknowledge our request and grant us the EOP Extension in order to account the exports made beyond the extended EO period.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711005262 dated 16.09.2022 for a further period up to 16.12.2024 for regularization purpose only subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.25 **M/s. Laguna Clothing Private Limited,**
Bangalore

F.No. HQRPRCAPPLY00001540AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 0711006664 dated 07/03/2023.

Applicant Statement: This is with respect to the above-mentioned special advance authorization obtained under appendix 4j. We would like to inform you that the actual EO period of the authorization was 07/09/2024 and as per HBP 4.40 (d), an authorization obtained under appendix 4j can be extended to the extended not more than half of the stipulated export obligation period ie 9 months extension can be obtained. However, due to limitation in selecting the extension dates in DGFT website we could only select 6 months instead of 9 months and we have obtained the extension from 07/09/2024 to 07/03/2025. Further, we wish to inform you that we have completed the export obligation, however 1 shipping bill no 1870166 Dated 16.05.2025 which is beyond the extended EO period. We pray before the honorable chairman of the committee and respected members to relax the policy laid down in HBP 2023 and Appendix 4j and accept our request for further extension up to



31/05/2025 considering the balance 3 months extension as per appendix 4J in order to regularize the exports made beyond the extended period. In this regard, we hereby attach EODC Application.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0711006664 dated 07.03.2023 for a further period up to 31.05.2025 for regularization purpose only subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.26 **M/s. Laguna Clothing Private Limited,**
Bangalore

F.No. HQRPRCAPPLY00001541AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 0711003648 dated 07/04/2022.

Applicant Statement: This is with respect to the above-mentioned special advance authorization. We would like to inform you that the actual EO period of the authorization was up to 07/10/2023 and further we had obtained 1st EO Extension from 07/10/2023 to 07/04/2024 and 2nd EO Extension from 07/04/2024 to 07/10/2024. We would like to inform you that we could not complete the export obligation within the extended validity period. However, we have made the entire exports beyond the extended EO period. Copy of the shipping bill wise export statement attached. In light of the above, we pray before the honorable chairman of the committee and respected members to relax the policy and accept our request for further extension from 07/10/2024 to 31/12/2024 in order to regularize the exports made beyond the extended period. Copy of the Advance Authorization, extension letters, EODC Application is attached. Kindly acknowledge the same and grant us the EO Extension for regularization of exports made beyond the extended EO period. Kindly do the needful and oblige.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant/ RA Bengaluru)



Case No.27
Bangalore

M/s. Laguna Clothing Private Limited,

F.No. HQRPRCAPPLY00001588AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 0711001702 dated 12/08/2021.

Applicant Statement: This is with respect to the above-mentioned special advance authorization. We would like to inform you that the actual EO period of the authorization was up to 12/02/2023 and further we had obtained 1st EO Extension from 12/02/2023 to 12/08/2023 and 2nd EO Extension from 12/08/2023 to 12/02/2024. We would like to inform you that 1 shipment was made against shipping bill no 5552520 dated 12.11.2024, which is beyond the 2nd extension date. We pray before the honorable chairman of the committee and respected members to relax the policy and accept our request for further extension of from 12/02/2024 to 30/11/2024 in order to regularize the exports made beyond the extended period. Copy of the EODC Application is attached.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant/ RA Bengaluru)

Case No.28
Telangana

M/s. Hartex Rubber Private Limited,

F.No. HQRPRCAPPLY00001531AM26

Meeting No. 12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 0911004210 dated 27/12/2022.

Applicant Statement: We have Imported Natural Rubber and have completed 43% of obligation within the extended validity period. Unfortunately, due to reduced demand in international market conditions we were unable to meet the balance obligation within the given timeframe. However, we have sufficient firm orders on hand that will allow us to fulfill the balance obligation. Hence, we request you to grant us the extension of our export obligation period for a further 6 months from the date of approval.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to defer the



case for further examination.

(Action: Applicant)

**Case No.29 M/s. Infinijewel Synergies Private Limited,
Navi Mumbai**

F.No. HQRPRCAPPLY00001596AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of Export Obligation Period against Advance Procurement for Exports Authorisation No. OX25100SUR129 dated 30/04/2025.

Applicant Statement: The company is requesting a 90-day extension to fulfill its export obligation for gold jewellery, as the current unfavorable tariff situation has caused its client to put their order on hold. While the jewellery is ready, they are now searching for new buyers and need more time to complete the export process.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. OX25100SUR129 dated 30.04.2025 for a further period of 45 days from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ Diamond India Limited)

**Case No.30 M/s. Parayil Food Products Private Limited,
Kerala**

F.No. HQRPRCAPPLY00001594AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Request for Relaxation of Export Obligation under Advance Authorization 1011000406 Dated: 24/06/2021.

Applicant Statement: We humbly submit this request for your kind consideration and relaxation of the export obligation conditions under our Advance Authorization license -1011000406 Dated : 24.06.2021, based on the circumstances outlined below. We had imported Frozen Sardine Whole under Advance Authorization, with the following details: ? Total Imported Quantity: 54,000 Kgs ? CIF Value: USD 45340 (INR 33,95,014.50) As per the conditions of the Advance Authorization license, we were obligated to export: 1. Frozen Sardines Cleaned Pan



Ready ? 23,400 Kgs, valued at USD 69,718.18 (INR 50,78,970.00) 2. Frozen Baked Sardine ? 4,000 Kgs, valued at USD 19,862.73 (INR 14,47,000.00) Total Export Obligation: 27,400 Kgs, valued at USD 89,580.91 (INR 65,25,970.00) We are pleased to inform you that we have fulfilled the export obligation as follows: 1. Frozen Sardines Cleaned Pan Ready ? 29,033.6 Kgs, valued at USD 83,157.02 (INR 60,57,988.83) 2. Frozen Baked Sardine ? 444.52 Kgs, valued at USD 4,414.16 (INR 3,21,571.63) Total Export Achieved: 29,478.12 Kgs, valued at USD 87,571.18 (INR 63,79,560.46) We wish to bring to your kind attention that the shortfall in exporting Frozen Baked Sardine was due to the cancellation of the buyer's order, which was beyond our control. To ensure full utilization of the imported raw material, we processed the remaining quantity of Frozen Sardine Whole into Frozen Sardines Cleaned Pan Ready, thereby exceeding the quantity originally mandated under that category. We respectfully submit that: 1. The entire imported quantity of Frozen Sardine Whole has been fully utilized for export. 2. The total quantity exported exceeds the original obligation. 3. The value shortfall is marginal and occurred due to unforeseen buyer-side cancellation. In light of the above facts and our sincere efforts to fulfill the export commitment, we request the Committee to kindly condone the shortfall in value and relax the AA conditions under the provisions of the Foreign Trade Policy.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.31 **M/s. Seal Nets Private Limited, Tamil Nadu**

F.No. HQRPRCAPPLY00001517AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 3210079162 dated 16.10.2019.

Applicant Statement: A. COVID STRUCK IN JANUARY 2020, as you are aware COVID -19 struck the whole world in January 2020 and the entire production and plant operations came to a grinding halt. All our exports were also disrupted, and our export activities also came to a grinding halt. Due to cancellation of domestic and export orders and disruption of manufacturing activities due to major lockdowns and lack of manpower our plant was operating at very low capacity. Our business was totally disrupted, and it took a very long time to revive and commence normal operations in our plant. We gradually resumed our manufacturing operations from 2021- 22 onwards and managed to execute some



export orders. However, the orders were not sufficient, and we were struggling to meet our export obligations. Due to the severe negative and disruptive impact of COVID -2019 we could fulfill our export obligation only partially. B. AS ON DATE WE HAVE SUFFICIENT EXPORT ORDERS IN HAND We have sufficient export orders in hand now and we shall be able to fulfill 100% export obligation within 6 months. We would therefore request you to kindly grant us 6 months EOP extension from the date of endorsement.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.32 **M/s. Sreema Filaments Private Limited, Tamil Nadu**

F.No. HQRPRCAPPLY00001516AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 3510045605 dated 17/10/2019, 3210079549 dated 05/06/2020, 3210079391 dated 05/02/2020, 3210079399 dated 12/02/2020.

Applicant Statement: A. COVID STRUCK IN JANUARY 2020. As you are aware COVID -19 struck the whole world in January 2020 and the entire production and plant operations came to a grinding halt. All our exports were also disrupted, and our export activities also came to a grinding halt. Due to cancellation of domestic and export orders and disruption of manufacturing activities due to major lockdowns and lack of manpower our plant was operating at very low capacity. Our business was totally disrupted, and it took a very long time to revive and commence normal operations in our plant. We gradually resumed our manufacturing operations from 2021- 22 onwards and managed to execute some export orders. However, the orders were not sufficient, and we were struggling to meet our export obligations. Due to the severe negative and disruptive impact of COVID -2019 we could fulfill our export obligation only partially. B. AS ON DATE WE HAVE SUFFICIENT EXPORT ORDERS IN HAND We have sufficient export orders in hand now and we shall be able to fulfill 100% export obligation within 6 months. We would therefore request you to kindly grant us 6 months EOP extension from the date of endorsement.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them.



Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.33 M/s. Proec Energy Limited, Delhi

F.No. HQRPRCAPPLY00000641AM266

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 0511015277 dated 12/10/2022.

Applicant Statement: The Initial export obligation period of the said AA was for 18 months till 12.04.2024. We have taken the 6+6 months EOP extension as per provisions of FTP/HBP till 12.10.2024/12.04.2025. We have completed 62.72% exports and there is balance of 37.28% of exports obligation in quantity terms. We were having regular export order for this product in the past and we completed exports under all the earlier AA. However for the last 1 year there is very less demand of this product by foreign buyers due for various reasons such as Economic slowdown, Russia-Ukraine & Israel-Iran war, The Red Sea crisis, Increased shipping costs, less demand in market etc. Also, there is shortage of labour. Now we have export orders in hand and also hopeful to get more orders in coming months for this product but the export obligation period is expired on 12.04.2025. We are very sure to complete the balance exports in the next 6 months. we earnestly request you to grant us 6 months extension in the export obligation period from the date of endorsement.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511015277 dated 12.10.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA New Delhi)

**Case No.34 M/s. Laser Power & Infra Private Limited,
West Bengal**

F.No. HQRPRCAPPLY00001567AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 0211002401 dated 13.05.2022.



Applicant Statement: With reference to Advance Authorization No. 0211002401 Dt 13.05.2022, we wish to inform you that we have fulfilled the export obligation of 65.00 % For the balance export quantities, the demand was postponed by our customer; hence we could not fulfill the export obligation within the validity. Some orders were also cancelled. Currently we have obtained the valid export orders against which we can fulfil the export obligation. Hence we would humbly request your good self to grant us the extension of our export obligation period for a further 6 months from the date of endorsement.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0211002401 dated 13.05.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kolkata)

Case No.35 M/s. Shibaam Polymers, Bangalore

F.No. HQRPRCAPPLY00001600AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 0710115522 dated 03/10/2019.

This is a review case of PRC Meeting No.09AM26 held on 29.07.2025 (Case No.32) wherein Committee allowed EOP extension for a period up to 03.10.2023.

Applicant Statement: This is with respect to the above-mentioned advance authorization details, we wish to inform you that we have imported the raw materials to the extent of 150 Metric Tons. However, we have made the exports to the extent of 97.735 Metric Tons within the actual and extended EO period. And the balance 43.209 Metric Tons were exported beyond the extended EO Period bearing SB nos 9634474 Dated 12.04.2022, 4126386 Dated 18.09.2024, 4697472 Dated 09.10.2024, 5206049 Dated 28.10.2024, 5291076 Dated 30.10.2024 & 5366385 Dated 05.11.2024. The total exports made against the above said authorization is 140.944 Metric Tons instead of 142.86 Metric Tons as endorsed in the Advance Authorization. And further there is a balance exports to be made is 1.916 Metric Tons. And proportionately the excess raw materials available in our factory is 2.01 Metric Tons. In light of the above, we pray before the chairman of the committee and respected members to grant us extension from 03/04/2022 to 30/11/2024 in order to regularize the exports made beyond the extended EO period. And for



the balance exports of 1.916 Metric Tons, we pray before the chairman of the committee and respected members to grant us Further extension of 3 Months from the date of PRC Decision and enable us the complete the balance export obligation.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.36 M/s. Mezhukkattil Mills, Ernakulam

F.No. HQRPRCAPPLY00001607AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of EOP against Advance Authorisation No. 1010059885 dated 08/02/2018.

Applicant Statement: The EO period 90 days as per PN 57/2015-20 dated 25.01.2018 was not endorsed in the AA 1010059885 dt. 08.02.2018. In the case of AA No.1010059950 dt. 25.05.2018, PRC allowed us extension of EO period up to six months. In both the AAs the item is same hence we request you to kindly extend the EO period to six months.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.37 M/s.Jaidayal Hitex Private Limited, Varanasi

F.No. HQRPRCAPPLY00001515AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorisation No. 1511000229 dated 16/08/2023.

Applicant Statement: Exports have been completed against this license; however, the corresponding imports are still pending. The license was revalidated on 14.08.2024, thereby extending the import validity from 16.08.2024 to 16.08.2025. At present we wish to revalidate the license once again. However, the DGFT portal is not allowing us to submit a revalidation request. We therefore, humbly request your kind approval for an extension of the import validity period



by at least 90 days, as the license is registered with Reliance SEZ for the import of materials.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.38 M/s. Dhvani Polyprints Private Limited, Mumbai

F.No. HQRPRCAPPLY00008240AM24

Meeting No.12AM26 held on 23.10.2025

Subject: Request for Revalidation of Advance Licence - review against Advance Authorization No. 0311015966 dated 29.06.2022.

The request of the firm was considered in PRC Meeting No.27AM25 held on 06.03.2025 (Case No.14) and Committee decided to refer the matter to EGTF Division to check the facts quoted by the firm and if found correct, to resolve the issue.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We refer to minutes of PRC meeting which read as ?The committee examined the case on the basis of submission made by the applicant and discussed the case at length and observed that authorization had already been redeemed. Accordingly, it decided to reject the case.? We wish to draw your attention to our application wherein we have opted for Personal hearing and paid the necessary fee in terms of Para 2.60 of FTP 2023. We were not offered the chance to present our case in person before the PRC. Our case was decided unilaterally without giving us hearing. Moreover it seems that our written submission was not understood properly by the committee. The case was about our inability to execute the earlier acceptance of PRC in the same case which read as ?The committee went through the justification made by the applicant and discussed the matter at length and observed that there is merit in the case. Accordingly, it decided to accede to the request and allowed revalidation for a further period of 6 months from the date of endorsement against advance authorization no 0311015966 dated 29.06.2022. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.? The EDI modules limitation caused a bottleneck which was beyond our control and hence we were forced to approach the PRC again. We are once again enclosing earlier and current minutes for your ready reference with a prayer to give us personal hearing.

Comments of EGTF was also seen.



Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to EGTF division for comments.

(Action: Applicant/ EGTF Division)

Case No.39 **M/s. Mayur Wovens Private Limited, Gujarat**

F.No. HQRPRCAPPLY00001565AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Revalidation of Authorization/Certificate for three months against Advance Authorisation No. 0811008799 dated 19.07.2023.

Applicant Statement: As we have informed that we have Imported the below mentioned Raw material during the month of May 2025 against the below mentioned BE No. Sr No BE No Date Port HSN ITEM DESCRIPTION Qty IN KGS Advance License No 1 3348893 06.05.2024 INMUN1 39021000 POLYPROPYLE GRANULES 30000 811008799. But due some of Import quantity pending against the same license we have ordered the suppliers but the shipments was delayed so we could not import within the validity of import quantity. Our shipments will be arriving 25th to 31st of month August-25, but we cannot use this license because the import validity has expired. We request you to please kindly allow the 2- or 3-month extension for import validity for the same license. Request you to please allow extension of import validity against the Advance License No: 0811008799 Date: 19.07.2023.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.40 **M/s. Mayur Wovens Private Limited, Gujarat**

F.No. HQRPRCAPPLY00001566AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Revalidation of Authorization/Certificate for three months against Advance Authorisation No. 0811008804 dated 20/07/2023.

Applicant Statement: As we have informed that we have Imported the below mentioned Raw material during the month of April 2025 & May 2025 against the below mentioned BE No. Sr No BE No Date Port HSN ITEM DESCRIPTION Qty IN KGS Advance License No 1 9382848 09.04.2025 INSAU6 39021000 POLYPROPYLE GRANULES 16700



811008804 2 9882539 05.05.2025 INMUN1 39021000 POLYPROPYLE GRANULES 504000 811008804. But due some of Import quantity pending against the same license we have ordered the suppliers but the shipments was delayed so we could not import within the validity of import quantity. Our shipments will be arriving 25th to 31st of month August-25, but we cannot use this license because the import validity has expired. We request you to please kindly allow the 2- or 3-month extension for import validity for the same license. Request you to please allow extension of import validity against the Advance License No: 0811008804 Date: 20.07.2023

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.41 M/s. Ralson Tyres Limited, Madhya Pradesh

F.No. HQRPRCAPPLY00001534AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorisation No. 3011003154 dated 15/02/2023.

Applicant Statement: Due to unforeseen circumstances, we could not complete the import of all items covered under the said license before its expiry date of 15-02-2025. The key reasons for the delay are as follows: 1. As a new company there was Delay in finalization of supplier of raw material/customer. 2. technical issues/market fluctuations/logistical challenges 3. Russia Ukraine war was also the main reason which affect our business badly. We remain fully committed to fulfilling all export obligations under the scheme and request your kind consideration for extension of the license validity to enable us to complete the remaining imports and corresponding exports. We request the PRC Committee to kindly grant an extension of 12 months for the said Advance Authorization to facilitate compliance.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.42 M/s.PMC Rubber Chemicals India Private Limited, West Bengal



F.No. HQRPRCAPPLY00001528AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Fixation of Norms against Advance Authorisation No. 0211001583 dated 02/12/2021.

Applicant Statement: We have obtained the above referred advance license on no norms self declaration basis on 20.07.2018. We had applied for fixation of norms and our norms rejected in NC meeting no.NC/3/MEET/JAN/202223/18 AND dated.23/01/2023. Now we cannot apply for review of norms in DGFT portal as we are getting message as "Applicants allowed to submit review applications within 12 months from the date of Publication of the Norms HQ file minutes Applicants allowed to submit review applications within 12 months from the date of publication of the Norms HQ file minutes" As the new online norm process has been launched, we were not able to give an online deficiency reply for the first time due to our inexperience, Therefore, I am you to requesting grant relaxation under para 4.17so that I can file review application for norms fixation for advance authorization No-0211001583 Date. 02/12/2021.so that we can be able to close the license. We have already done import and also fulfilled the Export obligation in advance license.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion, it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.43 M/s. Athena Drug Delivery Solutions Pvt. Ltd, Maharashtra

F.No. HQRPRCAPPLY00001552AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Condonation Of Delay In Procedure Lapse for Applying Review In Norms After 12 Months against Advance Authorisation No. 0311000348 dated 22/12/2020.

Applicant Statement: Advance Licence No.0311000348 was issued on 22.12.2020. Imported 1000 kgs of Seenidazole IH on 12/02/2021. Proportionate to which we are entitled to export 1500 kgs Seenidazole Taste Masked Pellets and we have exported 1823.50. We have not exported balance 2 exports items nor we have imported raw material pertaining to these 2 export items. As usual while issuing Advance Authorisation, RA send all Technical Documents along with AA to DGFT,



New Delhi for sanction of norms. Norms Committee Vide their Meeting No.NC/ 3/ MEET/ Feb/ 202122/ 14 Dt.21/02/2022-Case No.237, considered the case as per agenda and it was observed that the firm still has not furnished the requisite reply / information on DGFT portal. Hence, the Committee decided to reject the case.RA concerned may take further necessary action as per above decision of NC? Due to Covid 19 and one of our person who is taking care of Licensing has left the organization during 2020-2021, it was missing to submit the required documents. We sincerely regret for the same. Further while submitting our reply to Norms Committee online under ?INITIATE REVIEW? in reply to above NC Meeting dt.21.02.22, we are getting an msg ?Applicants allowed to submit review applications within 12 months from the date of publication of the Norms HQ file minutes?. Hence, we are submitting our documents in PRC for sanction of norms. KINDLY CONDONE THE DELAY OF PROCEDURAL LAPSE FOR SUBMITTING THE REVIEW APPLICATION AFTER 12 MONTHS FROM DATE OF PUBLICATION OF THE NORMS FILE MINUTES and accept the following documents as per Policy Circular No.23/2015-2020 dt.15.05.2019 for sanction of Adhoc norms as already imports were made also export obligation is completed proportionate to imports . 1) Online Advance Licence 2) Advance Licence application 3) Appendix 4E duly attested by Chartered Engineer 4) Production & Consumption data for the period from 2019-20 to 2020-21 duly attested by CA 5) Brief Process, Flow Chart & Chemistry, duly attested by Chartered Engineer 6) Manufacturing Licence 7) Drug Manufacturing Licence 8) Statement of Exports and Imports duly attested by CA Inview of the above, we shall be grateful if our above case is considered in forthcoming PRC Meeting and sanction norms in consultant with Norms Committee for closure of advance authorisation as already exports and imports are made also proceeds are realized.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion, it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.44 M/s. Jubilant Ingrevia Limited, Uttar Pradesh

F.No. HQRPRCAPPLY00000996AM26

Meeting No.12AM26 held on 23.10.2025

Subject: A/L Conversion no norms to Adhoc norms fixed category against Advance Authorization No. 0511016941 dated 19/01/2023.

Applicant Statement: We respectfully submit the following justification for your kind consideration in terms of Para 2.59 of FTP and



Para 2.96 of HBP (2023): 1. Adhoc Norms Ratification: The Adhoc Norms for the export product 4-(Dimethyl Amino)-Pyridine were ratified in the name of Jubilant Life Sciences Limited vide ALC Meeting No. 9/82-ALC4/2018 dated 18.09.2018. 2. Applicability of Appendix 4P: As per Public Notice No. 25/2015-2020 dated 14.08.2019, Appendix 4P restricts the use of Adhoc Norms only for other applicants. It does not apply to the same applicant or its lawful successor. This is further supported by the language in Appendix 4P which states: "Exclusion of items for Advance Authorization on repeat basis by other applicants." 3. Policy Circular No. 08/2023 dated 27.12.2023: This circular clarifies that valid Adhoc Norms ratified on or after 01.04.2015 are applicable to pending cases filed under the self-declaration scheme on or after 01.04.2015, including those filed prior to the application against which such norms were ratified. And also says that Appendix 4P is applicable for other applicants i.e. not for the same applicants. 4. Validity of Norms: As per Para 4.12(vi) of HBP 2023, norms ratified by any Norms Committee on or after 01.04.2015 shall remain valid up to 31.03.2026. 5. Inadvertent Filing due to lack of clarity as given under PC 8: Due to the absence of the above clarifications at the time of application, we inadvertently filed four Advance Authorizations under the Self-Declaration category instead of under the Adhoc Norms Fixed category. In light of the above, we humbly request your good office to kindly allow the conversion of the following Advance Authorizations from the Self-Declaration category to the Adhoc Norms Fixed category, as we are the same applicant and the norms remain valid: SL No. AA No. Date Export Product 1 0511016941 19-01-2023 4-(Dimethyl Amino)-Pyridine 2 0511023507 30-01-2024 4-(Dimethyl Amino)-Pyridine 3 0511026980 02-08-2024 4-(Dimethyl Amino)-Pyridine 4 0511029723 19-12-2024 4-(Dimethyl Amino)-Pyridine We request the conversion of the Advance Authorisations mentioned above from the Self Declaration basis to the Ad-hoc Norms Fixed/Repeat Basis category. This conversion is essential to facilitate the redemption and closure of these authorisations. The Advance Authorisations listed at Sl. No.1 have already been filed for redemption. The authorisations listed at Sl. No. 2 to 4 will be filed upon completion of the necessary documentation, subject to the acceptance of our request for conversion on merit. We kindly seek your consideration and approval for this conversion to enable timely compliance and closure of the respective authorisations.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion, it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution.

(Action: Applicant/ Norms Committee)

Case No.45

M/s. Pearl Global Industries Limited, Gurgaon



F.No. HQRPRCAPPLY00001603AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Clerical mistake in Adhoc Norms approval against Advance Authorisation No. 0511014958 dated 22/09/2022

Applicant Statement: Reference to NC Meeting No. NC/5/MEET/Feb/202223/31 dated 03-03-2023, Case No. 96. We had submitted an application for Adhoc Norms for the following same products, both are made from the same fabric difference is only Print Fabric & Solid Fabric. We are grateful that the committee approved the norms. However, we have observed a typographical error in the decision copy regarding the quantity for Item No. 1. Details of the Items: 1. Girls T-Shirt (Style No. SP23TG3146) made of 60% Cotton 40% Polyester Jersey CVC Printed Knitted Fabric, GSM 150 (+/-10%) - 7,800 Pcs = 5669.14Sqm 2. Girls T-Shirts (Style Nos. SP23TG3147, SP23BG3148, SP23LG3149, SP23BG3150) made of 60% Cotton 40% Polyester Jersey CVC Solid Knitted Fabric, GSM 150 (+/-10%) - 16,080 Pcs = 11715.75Sqm The quantity mentioned for Item No. 1 in the decision copy is 669.140 SQM, which appears to be a typographical mistake. It should be 5669.14. We kindly request you to please allow us to submit the review of case with norms committee to do the necessary correction in decision copy and issue a corrected and revised decision copy reflecting the accurate quantity. This will enable us to proceed with the submission to the concerned RA for the redemption application.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion, it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.46 **M/s. Zeta Biosystem Private Limited,**
Bengaluru

F.No. HQRPRCAPPLY00000961AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Clubbing of Authorizations against Advance Authorization No. 0710117046 dated 22.09.2020 and 0710117086 dated 01.10.2020.

Applicant Statement: We would like to brief the issue in detail that we had one export order against which we had to import the various raw materials from different vendors with different mode of transport like sea and air cargo. Therefore, we have applied for two licenses for transport of Goods via Air and transport of goods via Sea by giving the one export



details in both the licenses and procured the goods for manufacturing of final product. Prayer: We humbly request your good self to: Direct RA Bangalore to consider the import value of both Advance Authorisations as one, against the exports made, and to issue the EODC accordingly after clubbing both the licenses.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion, it was decided to refer to the concerned Norms Committee for the grounds as stated for examination.

(Action: Applicant/ Norms Committee)

Case No.47 **M/s. Shahi Exports Private Limited, Delhi**

F.No HQRPRCAPPLY00001545AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Clubbing of Authorizations against Advance Authorisation No. 0510404472 dated 01/11/2017 and 0510404566 dated 10/11/2017.

Applicant Statement: Representation for clubbing of Two Advance Licenses where one of the License has been redeemed by the RA without considering the clubbing request made in the forwarding letter. Dear Sir, Respectfully, it is submitted that: 1.We obtained two AAs, i.e., no. 0510404472 dated 01.11.2017 (File No: 05/28/095/00057/AM18) and 0510404566 dated 10.11.2017 (File no. 05/28/095/00060/AM18) from CLA, New Delhi. Copies of both the AAs are attached. 2.In the AA dated 1.11.17, there was one item of import i.e. cotton spandex fabric with obligation to export Ladies dresses made out of cotton spandex fabric. Whereas in AA dated 10.11.17 there were two import items i.e. i) Rayon Tencel fabric and ii) Cotton spandex fabric with an obligation to export i) Ladies dresses made out of Rayon Tencel fabric and ii) Ladies dresses made out of Cotton spandex fabric. In both the AAs one item of imports and exports was similar. 3.Whereas there was a shortfall in fulfillment of EO in AA dated 01.11.2017, we made excess exports of item no. ii) under AA dated 10.11.17. However, on clubbing, there was no shortfall in fulfillment of EO. ANF 4C is attached for your perusal. 4.We filed papers for closure of both the cases to RA, New Delhi, individually in each case and a request for clubbing both cases was made to the RA, vide our letter dated 26.02.2019 submitted in file no 05/28/095/00060/AM18 pertaining to AA dated 10.11.17. A copy of the letter is attached. 5.While request to club both the AAs was made through the letter, ANF 4C was not filed due to oversight. The RA also did not point out this deficiency. 6.Without responding to our request for clubbing made vide letter dated 26.02.2019, vide letter dated 08.01.2024 the RA issued EODC for AA dated 10.11.2017, where excess exports was made, without clubbing it with AA dated 01.11.2017 in



which there was a shortfall in fulfilment of EO. 7.As both the AAs were eligible for clubbing under the relevant provisions of the FTP, we requested the RA to club both our AAs. But all our subsequent requests for closure of both the cases after clubbing were not agreed to by the RA stating that EODC has already been issued for one AA and there is no procedure to withdraw the EODC. Letter dated 07.07.2025 of the RA is attached. 8.In nutshell, the request for clubbing was made by us on a letter and the prescribed ANF was not filed. The RA also did not point out this procedural deficiency. We have already fully utilized the material imported under both the AAs and have fulfilled the export obligation by making excess exports under AA dated 10.11.2017. There is no material left with us, the export obligation stands fulfilled and foreign exchange realized. From the above, you would observe that it is a procedural relaxation and no revenue loss is involved. Therefore, you are humbly requested to direct withdrawal of the EODC issued against AA dated 10.11.2017 so that the RA may process the case for issuance of EODC after clubbing.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.48 M/s. BPL Limited, Bangalore

F.No. HQRPRCAPPLY00000831AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Closure of Authorizations against Advance Authorization No. 0710008602 dated 25/05/2000, 0710003905 dated 28/05/2000, 0710013990 dated 20/05/2002, 0710016820 dated 23/10/2002, 0710016817 dated 23/10/2002, 0710017546 dated 28/11/2002 and 0710034049 dated 16/11/2004.

This is a defer case of PRC Meeting No.08AM26 held on 18.07.2025 (Case No.45) wherein Committee seek a detailed report from RA Bangalore for taking a decision.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We request closure of the following Advance Authorisation Licenses: 1. License No. 0710008602 dated 25/05/2000 2. License No. 0710003905 dated 28/05/2000 3. License No. 0710013990 dated 20/05/2002 4. License No. 0710016820 dated 23/10/2002 5. License No. 0710016817 dated 23/10/2002 6. License No. 0710017546 dated 28/11/2002 7. License No. 0710034049 dated 16/11/2004 Redemption applications for these licenses were already submitted to the RA office, but the processing has not



progressed due to unavailability of supporting documents such as export details, BRCs, and CA certificates, which cannot be retrieved at this stage. Limited exports were made against these authorisations. We humbly request PRC to consider relaxation and permit closure. The firm is willing to accept any reasonable penalty imposed for the same. Our company has suffered substantial losses over time, resulting in the closure of 20 out of 21 manufacturing units. Currently, only one unit located in Doddaballapur is operational with minimum staff. The IEC has already been put under DEL, adding further difficulty. We undertake to submit all available supporting documents physically at the DGFT R&I Section immediately after online submission of this PRC request. We sincerely request PRC kind intervention to approve closure of the above-mentioned licenses in view of these circumstances.

Comments of RA were also seen.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.49 M/s. ESS ENN Exports, Tirupur

F.No. HQRPRCAPPLY00002153AM24

Meeting No.12AM26 held on 23.10.2025

Subject: Closure of Authorizations against Advance Authorization No. 3210079177 dated 22/10/2019.

This is a defer case of PRC Meeting No.09AM26 held on 29.07.2025 (Case No.51) wherein Committee refer the matter to Norms Committee-5 for comments.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. As per JDFT, CBE RA deficiency letter authorizations issued under self declared category we apply for norms committee so please guide us to obtained norms committee ratification copy for this self declared authorizations so please do the needful licence no : 3210079177 dt. 22.10.2019 original file no: 32/24/040/00065/AM20.

Comments of NC-5 were also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion, it was decided to refer to the concerned Norms Committee for the grounds as stated for



examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.50 M/s. ESS ENN Exports, Tirupur

F.No. HQRPRCAPPLY00002154AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Closure of Authorizations against Advance Authorization No. 3210079240 dated 19/11/2019.

This is a defer case of PRC Meeting No.09AM26 held on 29.07.2025 (Case No.52) wherein Committee refer the matter to Norms Committee-5 for comments.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. As per JDFT, CBE RA deficiency letter Authorizations issued under self declared category we apply for norms committee so please guide us to obtained norms committee ratification copy for this self declared authorizations so please do the needful licence no : 3210079240 dt. 19.11.2019 original file no: 32/24/040/00077/AM20.

Comments of NC-5 were also seen.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion, it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.51 M/s. Ceat Limited, Mumbai

F.No. HQRPRCAPPLY00001660AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0310795923 dated 14/05/2015, 0310803437 dated 18/03/2016, 0310802095 dated 28/01/2016, 0310802099 dated 28/01/2016, 0310806809 dated 08/03/2016, 0310806879 dated 05/08/2016, 0310807957 dated 21/09/2016, 0310808755 dated 26/10/2016, 0310814558 dated 12/07/2017.

This is a review case of PRC Meeting No.29AM25 held on 25.03.2025 & 02.04.2025 (Case No.14) wherein Committee had rejected the case.



Applicant Statement: We are writing to formally request your kind consideration for a relaxation of the pre-import condition regarding the import of natural rubber under this authorization. We have received a rejection letter from your office, our case has been rejected in its meeting no 29AM25 dated 02.04.2025. We had obtained 9 advance authorisations. The above Authorizations came endorsed with Public Notice No. 81 (2013)/2009-2014 dated 09/01/2015 according to which export obligation period was restricted to 6 months from date of clearance of Natural Rubber. Kindly note that Natural Rubber was included in appendix 30A from 11th September 2015, with additional condition "Import of Natural Rubber restricted during the period 21 January 2016 to 31st March 2016, which leads to confusion about fulfilling pre-import conditions. we had completed our export obligation within time period without pre-import condition. we request the Policy Relaxation Committee to waive the pre-import condition for natural rubber imported under the above Advance Authorization scheme

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to Policy-4 for examination.

(Action: Applicant/ Policy-4 Division)

Case No.52 M/s. Meghmani Organics Limited, Gujarat

F.No. HQRPRCAPPLY00000999AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0811005990 dated 13/09/2022, 0811006059 dated 20/09/2022 and 0811007230 dated 08/02/2023.

Applicant Statement: Request for wavier of Procedural requirement as per HBP against following Advance Authorizations. (A) 0811005990 dt. 13.09.2022- for export product Bifenthrin Technical 95% Minimum (B) 0811006059 dt. 20.09.2022- for export product Lambda Cyhalothrin Technical 95% Minimum (C) 0811007230 dt. 08.02.2023- for export product Bifenthrin Technical 95% Minimum Dear Sir, We had submitted request for wavier of procedural requirement as per HBP against Authorization no. 0811005990 and 0811007230 on 16.2.2024 vide file no. HQRPRCAPPLY00007838AM24 and HQRPRCAPPLY00007839AM24 but our request was rejected stating that the applicant has not submitted cogent reason/justification in support of any genuine hardship faced by them. We would like to bring following facts for your kind perusal: (1) We as a Meghmani Organics Limited had obtained an Advance Authorization no. 0811005990 dated 13.09.2022 and Authorization no. 0811007230 dt. 08.02.2023 for import of raw materials for export product Bifenthrin Technical 95 Minimum and AA No. 0811006059 dt. 20.09.2022 for



import of raw materials for exports product Lambda Cyhalothrin Technical 95 Minimum from RA Ahmedabad. (2) We have completed 100% duty free Import of raw materials against above mentioned authorizations and also completed 100% export obligation in terms of Quantity. However, due to current ongoing market condition in the Chemical Sectors, we could not achieve 15% value addition in FCC terms and we could achieve value addition (-29.587%) in AA No. 0811005990, (-24.78%) in AA No. 0811007230 and (-0.661%) respectively. Considering the above facts, we are applying to PRC for relaxation of condition laid down in Para 4.49 (b) for paying 1% of amount shortfall in FOB value for regularize the case. (3) We would like to bring the following facts for your kind perusal: (A) Regarding short fall in value addition, we would like to bring to your notice that, while obtaining an Advance Authorization FOB Price of the export product were on higher side and we had considered USD 40 while applying the authorization No. 0811005990 dt. 13.09.2022, USD 33.5 for AA No. 0811007230 dt. 08.02.2023 and USD 30 for AA No. 0811006059 dt. 20.09.2022. we are enclosing herewith copies of Advance Authorizations for your reference. (B) Due to International trade uncertainty, export prices fell downwards and current/ongoing market situation since more than last two and half year's prices of the export products has fallen down drastically by 50% to 60% worldwide. The export order received subsequently at lesser selling price is also enclosed. The sudden downfall in the price was not expected. (C) However, since last two years prices are hovering between USD 18 to USD 20 per kgs for export product Bifenthrin Technical and USD 15 to USD 20 per Kgs for Export product Lambda cyhalothrin Technical with very weak demand. Looking at the ongoing market condition it is not expected to improve in another one year to two-year time due to which we had no option to but to incur loss by selling it at lower price. In view of the above scenario which was beyond our control, we couldn't achieve 15% value addition and value addition turn into negative. In view of the above, we request you to kindly accept our prayer of relaxation of conditions laid down in para 4.05 read with para 4.49 of HBP, 2015-20 and allow us wavier us to pay 1% penalty for the value addition shortfall and inform RA Ahmedabad to consider our request for issue of redemption/Export obligation certificate. (D) We attached herewith detail statement of exports and Imports of AA No. 0811005990, 0811007230 and 0811006059 for your reference. (E) We request you to give us an opportunity for a personal hearing in terms of para 2.60 of Foreign Trade Policy, 2023.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)



Case No.53
Bangalore

M/s. Shahi Exports Private Limited,

F.No. HQRPRCAPPLY00000624AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorisation No. 0710101247 dated 10/01/2014 and 0710103552 dated 10/04/2014.

This is a defer case of PRC Meeting No.04AM26 held on 05.05.2025 (Case No.23) wherein Committee defer the case to the Norms Committee for comments.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Request for procedural relaxation of Para 4.36(iv) of the current HBP to facilitate Clubbing and Closure of two Annual Advance Authorisations issued during the FTP 2009-14 period. Dear Sir, Greetings from Shahi Exports Pvt. Ltd. The following submissions are made for your kind consideration: Facts of the case: We obtained two Annual Advance Authorisations under the Foreign Trade Policy 2009-14 (extended up to 31 March, 2015) as detailed below 1.) 0710101247 Dated 10.01.2014 File No 07/21//039/0015/AM14 Dated 06.01.2014 2.) 0710103552 Dated 10.04.2014 File No 07/21//039/0001/AM15 Dated 04.04.2014 Norms for some of the products exported under the above referred authorizations were not notified in the SION. Therefore such norms were fixed by the Norms Committee. After fulfilling the Export Obligation, we applied for clubbing and closure of both the authorizations to RA Bengaluru. However, RA rejected our request for clubbing quoting para 4.36(iv) of the current HBP which allows clubbing only in those cases where the exports and imports have taken place as per SION. Grounds of request: In this regards, attention of the PRC is drawn to Para 4.20 of the Handbook of Procedures 2009-14 which permits clubbing of Annual Advance Authorisations irrespective of status of norms. The extract of the Para is reproduced below: Facility of Clubbing shall be available only for redemption/regularization of cases and no further imports and exports shall be allowed for this facility, authorisations are required to have been issued under similar customs notification even pertaining to different financial years. However, in case Authorisations issued on or after 1.04.2004, advance Authorisations with different customs notification can be clubbed. Advance authorisation for annual requirement can also be clubbed with the Advance Authorisation. Prayer: Kindly observe that both the annual advance authorizations in question pertain to FTP 2009-14. Even the exports and imports under both these authorizations were completed within the same policy period. Para 4.20 of the HBP 2009-14 allowed clubbing of such authorizations irrespective of the norms being notified in SION or fixed by the norms committee. Imports have been fully utilized as per wastages allowed and foreign exchange has been realised. There are no revenue implications. Therefore, we request the



PRC to relax provisions of para 4.36(iv) of the current HBP and facilitate clubbing of the said two AALs for closure purposes. Statement of imports and exports under both the authorizations is also attached for your perusal.

Comments of Policy-4 were also seen.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and relax the provisions of the Para 4.36(iv) of HBP 2023 and allowed clubbing of Advance Authorisation Nos. 0710101247 dated 10.01.2014 and 0710103552 dated 10.04.2014 for closure purpose only. No other condition has been relaxed. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No.54 **M/s. Virat Knitwears Private Limited,**
Ludhiana

F.No. HQRPRCAPPLY00000627AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Issuance of MEIS Scrip.

This is a defer case of PRC Meeting No.04AM26 held on 05.05.2025 (Case No.26) wherein Committee refer the issue to PC-3 Section for comments.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. Due to alert on our IEC at customs our shipping bills have kept on hold for online transmission at DGFT portal to claim the MEIS benefit. Further now the customs has removed the alert on our IEC and transmitted our Shipping bills online to claim the benefit of MEIS.

Comments of PC-3 were also seen.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.55 **M/s. Kumar Brothers Co. Delhi**

F.No. HQRPRCAPPLY00001126AM26

Meeting No.12AM26 held on 23.10.2025



Subject: Request for allow MEIS claim.

Applicant Statement: Case no 24, Meeting no.31/AM24, dated 01.03.2024 and PRC case no 32 meeting no 14AM25 dt 13.8.2024, 194 S/bills were not considered for our claim despite High Court Order, we request you to please re consider remaining S/bills for our MEIS/ROSCTL claim as applicable. Attaching remaining S/bill for yourself to consider.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. It was informed by that PC-3 has already examined the case.

(Action: Applicant)

Case No.56 M/s. Genus Electrotech Limited, Anjar

F.No. HQREPCGPRAPP00000026AM25
F.No. HQREPCGPRAPP00000023AM25
F.No. HQREPCGPRAPP00000024AM25
F.No. HQREPCGPRAPP00000025AM25
F.No. HQREPCGPRAPP00000022AM25
F.No. HQREPCGPRAPP00000021AM25
F.No. HQREPCGPRAPP00001930AM24
F.No. HQREPCGPRAPP00001928AM24
F.No. HQREPCGPRAPP00001927AM24

F.No. HQREPCGPRAPP00001754AM24
F.No. HQREPCGPRAPP00001194AM24
F.No. HQREPCGPRAPP00001114AM24
F.No. HQREPCGPRAPP00001111AM24
F.No. HQREPCGPRAPP00001110AM24
F.No. HQREPCGPRAPP00001105AM24

Meeting No.12AM26 held on 23.10.2025

Subject: Redemption and Policy Relaxations from Appendix 22C FTP HBP Para 8 2 4 against EPCG Authorization Numbers. 0530138688 Dt. 19.05.2005, 0530138493 Dt. 27.04.2005, 0530136914 Dt. 01.09.2004, 0530141325 Dt. 16.06.2006, 0530139680 Dt. 05.10.2005, 0530136937 Dt. 08.09.2004, 0530138444 Dt. 15.04.2005, 0530140343 Dt. 24.01.2006, 0530139334 Dt. 22.08.2005, 0530138056 Dt. 15.02.2005, 0530138477 Dt. 25.04.2005, 0530138412 Dt. 06.04.2005, 0530138108 Dt. 22.02.2005, 0530138657 Dt. 18.05.2005 and 0530138396 Dt. 31.03.2005

Applicant Statement: Application for Redemption and Policy Relaxations from Appendix 22C FTP HBP Para 8 2 4 made on 03.11.2016 (copy attached) against EPCG Authorization No. 0530138688 dated 19.05.2005. Now once again we are submitting here with ANF 2D . 2)



Project authorities of M.P Govt. Vidyut Deptt. like MPPKVVCL Jabalpur , MPMKVVCL Bhopal and MPPKVVCL Indore approached several times and finally they are not signing on Appendix 22C form 1B but they issued certificates showing therein Award wise Invoice wise payment made with BRC details (copy attached).

Comments of EPCG were also seen.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed relaxation from submitting Appendix 22C against the EPCG Authorization Nos. 0530138688 dated 19.05.2005, 0530138493 dated 27.04.2005, 0530136914 dated 01.09.2004, 0530141325 dated 16.06.2006, 0530139680 dated 05.10.2005, 0530136937 dated 08.09.2004, 0530138444 dated 15.04.2005, 0530140343 dated 24.01.2006, 0530139334 dated 22.08.2005, 0530138056 dated 15.02.2005, 0530138477 dated 25.04.2005, 0530138412 dated 06.04.2005, 0530138108 dated 22.02.2005, 0530138657 dated 18.05.2005 and 0530138396 dated 31.03.2005. Firm shall submit realisation statement issued by Bank in respect of the supplies made against these authorizations. No other conditions were relaxed. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of the meeting.

(Action: Applicant/ CLA New Delhi)

Case No.57 M/s. Garden Silk Mills Private Limited, Gujarat

F.No. HQREPCGPRAPP00001436AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Re-fixation of average export obligation against EPCG Authorization No. 5231003510 dated 28/10/2022, 5231003630 dated 23/11/2022, 5231003641 dated 28/11/2022, 5231003670 dated 29/11/2022, 5231004068 dated 31/01/2023 and 5231004307 dated 03/03/2023.

Applicant Statement: M/s Garden Silk Mills Limited (?GSML?), a company incorporated in 1979 was a leading manufacturer of Polyester chip, yarn and fabric. However, due to financial distress and inability to repay debts, it was admitted to corporate insolvency resolution process (?CIRP?) under the provisions of the Insolvency and Bankruptcy Code, 2016 with effect from 24 June 2024 by the National Company Law Tribunal, Ahmedabad Bench (?NCLT?), vide its order dated 24 June 2020 (?Order?) in CP(IB) No. 453 of 2018. A copy of the order dated 24 June 2020 is enclosed as Annexure C.(FULL JUSTIFICATION AS PER LETTER ATTACHED).



Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.58 M/s. Tata Steel Limited, Kolkata

F.No. HQRPRCAPPLY00013077AM25

Meeting No.12AM26 held on 23.10.2025

Subject: Condonation of Payment of Customs Duty along with Interest for a consignment cleared under EPCG whose Export Obligation has been complete against EPCG Authorization No. 0231005439 dated 15/11/2023.

Applicant Statement: One of the consignment BOE nos 9300472 dtd 19.12.2023. Total Duty saved Rs. 1.71 crores. Assessable value is Rs.6.17 crores - was declared unfit for use by the supplier damaged beyond economic repair. In a separate mail communication, the supplier communicated that the cost of importing new material would be more feasible than repair at overseas supplier factory premises and re-import back to India. In view of this background, Tata Steel was sanctioned a claim amount of Rs. 5.8 crores along with salvage value of Rs.3 lacs on surrendering the damaged equipment to the salvage buyer by the Insurance company against the loss caused to the consignment. If the equipment is not handed over to the salvage buyer, Rs.3 lacs will be forfeited by TSL and the material needs to be scrapped by TSL in presence of the Insurance surveyor. Since the required EO is fulfilled for the entire import consignment (including the damaged consignment) and since this is a SPARES license, and import is also complete within the stipulated period, other items imported against this license will be consumed and consumption certificate will be taken without the damaged imported consignment, we request for condonation of payment of customs duty along with applicable interest.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.59 M/s. Gainup Technotek Limited, Dindigul

F.No. HQRPRCAPPLY00000818AM26

Meeting No.12AM26 held on 23.10.2025



Subject: Request for Condonation for para 4.17 of HBP 2023 against Advance Authorization No. 3211003124 dated 01/06/2022, 3211003125 dated 01/06/2022 and 3211003129 dated 01/06/2022.

Applicant Statement: Request for Condonation for para 4.17 of HBP 2023 Ref: Advance Authorization No. 3211003124 Dt. 01.06.2022, 3211003125 Dt. 01.06.2022 & 3211003129 Dt. 01.06.2022 Norms File No. HQRNORMAPPLY00001133AM23, HQRNORMAPPLY00001134AM23 & HQRNORMAPPLY00001137AM23 With reference to the above subject, we bring to your kind notice that we had availed Advance Authorisations vide Nos. 3211003124 Dt. 01.06.2022, 3211003125 Dt. 01.06.2022 & 3211003129 Dt. 01.06.2022 under No Norms Self Declaration basis under Para 4.03 (ii) of FTP 2015-20 and para 4.07 of HBP 2015-20 as the SION is not available for our export product (Glove) and subsequently an application for the norms fixation was submitted vide file no. HQRNORMAPPLY00001133AM23 Dt. 01.06.2022, HQRNORMAPPLY00001134AM23 Dt. 01.06.2022 & HQRNORMAPPLY00001137AM23 Dt. 01.06.2022 repeatedly. In this regard we bring to your kind notice that the decision committee ? V raised a deficiency on 25-10-2022, 25-10-2022 & 25-10-2022 subsequently for submission of additional documents / information for the following reasons: Deficiency against file No.: HQRNORMAPPLY00001133AM23: 1. Qty. Of import item in kg and its net content in export 2. Justification of qty. of import with the help of cad Deficiency against file No.: HQRNORMAPPLY00001134AM23: 1. Qty. Of import item no1,2 and 3 in kg and its net content in export 2. Width of woven tape and elastic tape and its material and net content in export 3. Catalogue of import item no.4 and its function 4. Justification of qty. of import with the help of CAD Deficiency against file No.: HQRNORMAPPLY00001137AM23 1. Qty. Of import item no1 and 2 in kg and its net content in export 2. Width of woven tape and its material and net content in export 3. Justification of qty. of import with the help of cad We were unable to submit a response against the above-mentioned deficiencies due to the person who handled it expired, and the person taken charge was not having any update regarding these cases. Subsequently the norms committee - V had rejected the norms due to non-submission of the reply against deficiency on 05/01/2023, 05/01/2023 & 05/01/2023 Respectively. Due to the above-mentioned reason we again failed to submit the review application for the rejected norms and now we understand that the above-mentioned cases were lapsed to apply for a review as per the para 4.17 of HBP 2023. In this regard we bring to your kind notice that we have fully consumed the material imported under these Advance Authorisations and achieved value addition against these Authorisations at 98%, 96% & 95% subsequently (We are hereby enclosing the complete set of documents: Appendix 4H, Import Register and Export Register Licenses wise). Basis on the above-mentioned facts and to continue the business we request you to kindly give us onetime permission to apply for a review under para 4.17 of HBP 2023.



Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion, it was decided to refer to the concerned Norms Committee for the grounds as stated for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No.60 M/s. M K U Limited, Kanpur

F.No. HQRPRCAPPLY00013015AM25

Meeting No.12AM26 held on 23.10.2025

Subject: Request for consideration of shipping bill number 8096424 dated 6th March 2024 under advance authorization no. 0611002455 dated 12/02/2024.

This is a defer case of PRC Meeting No.09AM26 held on 29.07.2025 (Case No.91) wherein Committee seek a detailed report from RA Kanpur to take final decision.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We have imported a consignment of Image Intensifier tube (52 Pcs) vide bill of entry no.2110677 dated 12.02.2024 valued at Rs.67,66,169.74 (Assessable value) under Advance License No.0611002455 dated 29.01.2024 issued by JDGFT office, Kanpur for a CIF value of Rs. 73,33,840 for export of Night Vision Binocular with Accessories to the Army of Uruguay. Since, the export items fall under SCOMET category so that we had taken Advance Authorization after export authorization issued by MoD bearing EA/2023/5511-D(EPC) dated 28.11.2023 and the same was recorded in the application for grant of AA. The input imported have been used in the manufacture of export goods and the same has been exported vide shipping bill number 8096424 dated 06.03.2024 but inadvertently the advance authorization was not mentioned in the export invoice no. EXP-102-24-0058 dated 04.03.2024.

Comments of RA Kanpur were also seen.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.61 M/s. Aarti Drugs Limited, Maharashtra



F.No. HQRPRCAPPLY00000852AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Allowing Amendment of Custom Notification against Advance Authorization No. 0311023201 dated 28/04/2023, 0311023773 dated 06/05/2023, 0311023810 dated 23/05/2023, 0311023846 dated 24/05/2023, 0311029536 dated 20/12/2023, 0311031806 dated 06/03/2024, 0311018896 dated 27/10/2022, 0311019371 dated 02/11/2022, 0311020432 dated 03/01/2023 and 0311021472 dated 16/02/2023.

Applicant Statement: Advance Authorisations were applied under notification 22/2023 dated 1-4-2023 for Deemed Export instead of 21/2023 dated 1-4-2023 Physical Exports. Similarly applications were made under 21/2015 for Deemed Exports instead of 18/2015 Physical Exports We intend to change the notifications. However system does not permit and the popup message states that "Amendment of Custom Notification Number is not allowed when partial import/export is already made"

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to EGTF division for comments.

(Action: Applicant/ EGTF Division)

Case No.62 M/s. Vinmar Polymer Products, Vadodara

F.No. HQRPRCAPPLY00000909AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Revalidation Request – unable to import in particular period. Please accept our request & extend our import validity for our license No. 3411002719 dt. 01/09/2022.

Applicant Statement: As we were in starting phase of export business, at that time we did not have good source of import business. Also at that time import rates were too high, that could have caused loss in our export business. Because of this reason, we were unable to import in particular period. Please accept our request & extend our import validity for our license No. 3411002719 dt. 01/09/2022.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)



Case No.63
Kashmir

M/s. Jammu Pigments Limited, Jammu &

F.No. HQRPRCAPPLY00001023AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Though DYCC report categorically confirms Lead Concentrates, our item of Import, falling under ITCHS 2607 0000 vide 2(Two) Bill of Entries Nos. (i) 7930693 dtd.22.1.2025 & (ii) 7931663 dtd.22.1.2025.

Applicant Statement: Though DYCC report categorically confirms Lead Concentrates, our item of Import, falling under ITCHS 2607 0000 vide 2(Two) Bill of Entries Nos. (i) 7930693 dtd.22.1.2025 & (ii) 7931663 dtd.22.1.2025, copies enclosed, as non-hazardous & non-flammable, we urge PRC to recommend our case to Customs-IV of Directorate of Customs, North Block, New Delhi based on 2(Two) Letter Nos. (i) Gen/Inv/Misc/75/2025 dtd.1.5.2025 & (ii) GEN/INV/Misc/75/2025-ICD-CONCOR-JPR-Cus-Prev-Jodhpur dtd.10.7.2025 & 2(Two) self-explanatory emails dated 20.2.2025 & 21.2.2025 coupled with email dtd.25.3.2025 for direct allow of release of containers by customs authority by ICD, CONCOR at Kanakpura, Jaipur, Rajasthan State without obtaining any Delivery Orders from CMA CGM Agencies (India) Pvt Ltd, the defaulting shipping company as the stand of shipping company is completely illogical. No commercial dispute of any kind stands existed as Customs Authority has allowed Out of Charge twice. Had there been any illegality, Customs Authority would have withdrawn their Out of Charge granted to above said 2(Two) Bill of Entries. May advise CBIC to allow implementation of directives under SCMTR Act, 2018 as being also recommended by DG Shipping, Mumbai for allow of long held-up release of containers sending since last 5(Five) months. In case of any necessity, PH through virtual mode be allowed during the day of PRC meeting to enable us to explain the case in detail to all members of PRC, plz.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter and decided to refer it to Customs for necessary action.

(Action: Applicant/ ICD CONCOR)

Case No.64 **M/s. TMV Natural Oils and Extracts Private Limited, Ernakulam**

F.No. HQRPRCAPPLY00000869AM26

Meeting No.12AM26 held on 23.10.2025



Subject: Request to allow/permit us to account Shipping Bill from one scheme to another of Export Promotion Schemes from Duty Drawback (DBK) to Advance Authorisation (DEEC) against Advance Authorization No. 1011002321 dated 01/03/2024.

This is a review case of PRC Meeting No.06AM26 held on 04.06.2025 (Case No.35) wherein Committee had rejected the case.

Applicant Statement: The first export of 700 Kgs. (SB No. 3258437 dated 16-08-2024) were under Duty Drawback (DBK) scheme, which we realized later on, in January 2025 (02-01-2025), Subsequently, we have regularized the Duty Drawback (DBK) received against this SB No. 3258437 dt. 16-08-2024, vide Challans No. CM-388 dated 28-03-2025 DBK amount Rs. 7053/- & CM-389 dated 28-03-2025 interest amount Rs. 747/-, thus, total Rs. 7800/- (seven thousand eight hundred only). Since we had already consumed the entire quantity of 40,000 Kgs. import duty free input (Turmeric Whole) for manufacture and export of 1050 Kgs. export product ?Curcumin Extract 95%? (1) 700 Kgs. SB No. 3258437 dt. 16-08-2024 wrongly under DBK Scheme instead of AA, but now regularized the received DBK on 28-03-2025 as stated above, and (2) 350 Kgs. SB No. 8077176 dated 11-02-2025 correctly under AA No. 1011002321 dated 01-03-2024, we don't have any quantity of import input imported under this AA in our stock.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.65

M/s. Vedanta Limited, Mumbai

F.No. HQRPRCAPPLY00006591AM25

Meeting No.12AM26 held on 23.10.2025

Subject: Extension of validity period of Target Plus Scrip against Authorization No. 0310839797 dated 24/03/2021.

This is a review case of PRC Meeting No.09AM26 held on 29.07.2025 (PH Case No.01) and Committee had rejected the case.

Applicant Statement: Target Plus Scrip pertains to incremental exports made by the Company in FY 2005-06 and were issued under Para 3.7 of FTP: 2004-09. The said scrip was granted only on 24.02.2021 (expiring on 23.02.2023) after long drawn legal battle in Supreme Court . The Company is in genuine hardship to completely utilize the Target Plus Scrip against payment of BCD only ? which is only miniscule portion of the total Customs duty paid by the Company. Please refer to the letter annexed to this application for the detailed reasons.



Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.66 M/s. Aarti Drugs Limited, Maharashtra

F.No. HQRPRCAPPLY00000929AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Allowing Amendment of Custom Notification against 16 Advance Authorizations.

Applicant Statement: Advance Authorisations were applied under notification 22/2023 dated 1-4-2023 for Deemed Export instead of 21/2023 dated 1-4-2023 Physical Exports. Similarly applications were made under 21/2015 for Deemed Exports instead of 18/2015. We intend to change the notification however system does not permit and the popup message states that "Amendment of Custom Notification Number is not allowed when partial import/export is already made.

Decision: The Committee went through the submission made by the applicant and discussed the matter at length and it decided to refer the case to EGTF division for comments.

(Action: Applicant/ EGTF Division)

Case No.67 M/s. Hia Exports, Mumbai

F.No. HQRPRCAPPLY00000921AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Replenishment of Gold Sold At International Exhibitions Under Para 4 45 Of Ftp And Para 4 79 HBP.

Applicant Statement: Replenishment of gold could not be availed as the gold rate at the time of replenishment went up from us\$ 2751.80 per troy ounce at the time of export to us\$ 3342.65 per troy ounce effective rate after including nominated agency charges to us\$ 3380.12 at time of export value addition was 12 % and fulfilled all export criteria required under para 4 37 of ftp and para 4 60 of HBP the export proceeds were also realised accordingly but notional value addition at time of replenishment went lower than 7 percent due to increase in gold rates on which we had no control and for which we should not be victimized as such it is humbly requested that nominated agency and GJEPC may be asked to grant us the replenishment of gold as due to us in terms of para



4.45 of ftp read with para 4.79 of HB on the basis of positive value addition. it is further requested that we may kindly be granted a period of 45 days from the uploading of prc order to take delivery from nominated agency.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to allow Gold replenishment by restricting the replenishment quantity proportionate to minimum value addition of 7%. The firm shall approach Nominated Agency concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ GJEPC/ Nominated Agency)

Case No.68

M/s. Unialmaz, New Delhi

F.No. HQRPRCAPPLY00001046AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Replenishment of gold could not be availed as the gold rate at the time of replenishment went up from us\$ 2733.37 per troy ounce at the time of export to us\$ 3305.65 per troy ounce Replenishment Of Gold Sold At International Exhibitions Under Para 4 45 Of Ftp And Para 4 79 HBP.

Applicant Statement: Replenishment of gold could not be availed as the gold rate at the time of replenishment went up from us\$ 2733.37 per troy ounce at the time of export to us\$ 3305.65 per troy ounce effective rate after including nominated agency charges to us\$ 3342.75 at time of export value addition was 12 % and fulfilled all export criteria required under para 4 37 of ftp and para 4 60 of HBP the export proceeds were also realised accordingly but notional value addition at time of replenishment went lower than 7 percent due to increase in gold rates on which we had no control and for which we should not be victimized as such it is humbly requested that nominated agency and GJEPC may be asked to grant us the replenishment of gold as due to us in terms of para 4.45 of ftp read with para 4.79 of HBP on the basis of positive value addition. it is further requested that we may kindly be granted a period of 45 days from the uploading of PRC order to take delivery from nominated agency.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to allow Gold replenishment by restricting the replenishment quantity proportionate to minimum value addition of 7%. The firm shall approach Nominated Agency concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ GJEPC/ Nominated Agency)



Case No.69

M/s. Dholakia Jewels Private Limited, Surat

F.No. HQRPRCAPPLY00001041AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Time Extension beyond 90 days for Export of Jewellery made of Gold procured from Nominated Agencies there is a delay only for 10 days for export of finished goods in the form of Jewellery against Authorization No. 247100078, 247100077, 247100079, 247100076.

Applicant Statement: In the jewellery industry, it is standard practice that goods cannot be dispatched without the customer's Quality Check from their representative in India and their approval. We cannot export goods directly to overseas customers unless and until their quality checking representative certifies the goods and oversees the packing process. Although our goods were ready within the stipulated timeframe, the scheduled visit of the Quality Checker was postponed, which ultimately delayed the export and hence we are unable to complete export within the stipulated period of 90 days. We would also like to inform your good office that, out of 5,000 grams, the quantity of 3,144.628 grams was successfully exported within the prescribed 90-day period. The remaining quantity of 1,855.372 grams was exported within 10 days after the expiry of the 90-day window. In light of the above and in accordance with Chapter 6.01(h) of the Foreign Trade Policy (FTP) 2023, we humbly request your good office to condone the delay of 10 days and grant us an extension for gold consumption for the delayed period, i.e.. from 12.03.2024 to 21.03.2024 so we can regularise the export process and ensure compliance with all necessary requirements. All relevant details and supporting documents are enclosed herewith for your kind consideration.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed EOP extension against Authorization Nos. 247100078, 247100077, 247100079, 247100076 for a further period of 10 days up to 21.03.2024 for regularization purpose subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No.70

M/s. Vedanta Limited, Mumbai

F.No. HQRPRCAPPLY00005785AM25

Meeting No.12AM26 held on 23.10.2025



Subject: Extension of validity period of Target Plus Scrip against Authorization No. 0310839797 dated 24/03/2021.

This is a review case of PRC Meeting No.08AM25 held on 14.06.2024 (Case No.24) wherein Committee had rejected the case.

Applicant Statement: Target Plus Scrip pertains to incremental exports made by the Company in FY 2005-06 and were issued under Para 3.7 of FTP: 2004-09. The said scrip was granted only on 24.02.2021 (expiring on 23.02.2023) after long drawn legal battle in Supreme Court . The Company is in genuine hardship to completely utilize the Target Plus Scrip against payment of BCD only ? which is only miniscule portion of the total Customs duty paid by the Company. Please refer to the letter annexed to this application for the detailed reasons.

Decision: This is duplicate case same as at Sl.No.65 above. The Case is rejected as at Sl.No.65 above.

(Action: Applicant)

Case No.71 M/s. A L A Chemicals Private Limited, Mumbai

F.No. HQRPRCAPPLY00001470AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Request for Consideration to Allow Coverage of 6 Export Shipments under Advance Authorization. Due to administrative error and Delay in DL Removal.

Applicant Statement: We are writing to bring to your kind attention an issue that has resulted in our inability to apply for an Advance Authorization (AA) within the required time frame due to our firm's name being erroneously reflected in the Defaulter List (DL) on the DGFT portal. We had attempted to apply for Advance Authorization vide application DRAFTADVAPPLY01345269 for the licensing year 2025-26 dated 12th May 2025. During the submission process, we realized that our name appeared in the DL, thereby blocking our ability to proceed with the application online. To resolve this matter urgently, considering that our export consignment was ready, we immediately wrote to Joint DGFT on 15th May 2025, requesting the removal of our firm from the DL. We also attached the redemption letter of the relevant Advance Authorization License (License No.0310490032 DT.13.10.2008) which was already redeemed, yet was incorrectly listed under DL. Subsequently, we followed up again via email on 19th May 2025, but no action was taken. Later, on 5th June 2025, we escalated the matter to concern Addl. DGFT, and on the same evening, we received confirmation that our name had been removed from the DL. Unfortunately, by that time, we had already made six export shipments between 16th May 2025 and 30th May 2025, without the benefit of an Advance Authorization, due to the system

Sanjay

restriction. In light of the above, we humbly request the PRC Committee to kindly allow us to cover the 6 export shipments under Advance Authorization by treating our case as an exception caused by an administrative error on the part of Mumbai DGFT office. This will enable us to avail the intended duty benefits which were unjustly denied due to circumstances beyond our control.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.72 M/s. SRF Limited, Gurgaon

F.No. HQRPRCAPPLY00001462AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Request for Grant of Export Benefits under the Remission of the Duties and Taxes on Exported Products RoDTEP Scheme for the period from 01st January 2025 to 05th February 2025.

Applicant Statement: Detailed Presentation is enclosed duly signed and stamped for your consideration with a request for Grant of Export Benefits under the Remission of the Duties and Taxes on Exported Products RoDTEP Scheme for the period from 01st January 2025 to 05th February 2025. We respectfully request the Hon'ble PRC Committee to kindly grant us a personal hearing on the date of the meeting. This will enable us to present and explain our case in greater detail

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.73 M/s. Flextronics Technologies (India) Private Limited, Bengaluru

F.No. HQRPRCAPPLY00001514AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Request for Policy Relaxation as per Para 2.59 and 2.60 of FTP 2023 in the matter of Service Exports from India Scheme (SEIS) Scrip against SEIS Scrip No. 3111001559 dated 13/07/2022.

Applicant Statement: Point 1: We have Service Exports from India



Scheme (SEIS) Scrip bearing no.3111001559 dated 13/07/2022 which was valid up to 12/07/2023. M/s Arteras Engineering Services Private Limited is the original owner of the said scrip and the seller who sold the scrip to us is M/S.Shangrila Corporate Services Pvt Ltd Point 2:Goods covered under bill of entry no. 9610208, dated 18/07/2022 were customs cleared using the Scrip, debiting BCD amount of Rs. 31,96,000/-. Point 3: Due to a classification dispute, the bill of entry no. 9610208, dated 18/07/2022 was reassessed with NIL BCD on 18.12.2024 as per Order-In- Original (O-I-O) No. 312/2024-25 dated 07/08/2024, passed by the Deputy Commissioner of Customs, Port Assessment Group-5C (AP&ACC,Bengaluru) Point 4:Following the reassessment of the said bill of entry, the previous BCD debit of Rs.31,96,000/- was reversed to the Scrip automatically, making the current Scrip balance Rs.31,96,122/- Point5:Currently we are not able to utilize the balance scrip amount of Rs.31,96,122/- for import clearance as the SEIS Scrip had already expired and SEIS scheme has now been discontinued. Point 6:Given the substantial value of the unutilized scrip balance, we earnestly request that consideration be given to allowing us to utilize these funds for import clearance. Such permission would greatly assist us in managing our operational commitments and mitigating the financial impact resulting from circumstances beyond our control. Point 7:In light of the above, we respectfully seek your kind intervention for a suitable policy relaxation that would allow us either to utilize the outstanding scrip balance of Rs.31,96,122/- towards future import clearances or to obtain a refund from the appropriate authority. Granting such relief, given the unique circumstances outlined, would greatly help us navigate the financial impact beyond our control.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 74 **M/s. Sivanthi Joe Substrates Private Limited,**
Tuticorin

F.No. HQRPRCAPPLY00001547AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Request for benefit of RODTEP Claims for our export shipping bills are not declared reward under Yes category.

Applicant Statement: Request for benefit of RODTEP Claims for our export shipping bills are not declared reward under Yes category -reg. We wish to inform that we are major exporter and exporting of coir pith, & coir fibre through VOC Port, Tuticorin. we are 100% Export Oriented.



Unit since 1995 and further no remark in our organization till day. As per DGFT Public Notice no 70/2023 dated 08/03/2024 copy enclose for your kind reference. Earlier we 100% Export Oriented Unit has no RODTEP benefit for Exports, As per the notification we are eligible for RODTEP benefit from 11.03.2024, but due to over sight, by mentioning reward under category Yes in shipping bill, we have not mention reward category ?Yes? in Shipping Bill until 24.05.2024 and shipping bill details enclosed. For your Kind information, We mentioned Reward Category YES before and after that Correctly.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.75 M/s. Sivanthi Joe Coirs, Tamil Nadu

F.No. HQRPRCAPPLY00001548AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Request for Benefit of RODTEP Claims.

Applicant Statement: We wish to inform that we are major exporter and exporting of coir pith, & coir fibre through VOC Port, Tuticorin. we are 100% Export Oriented Unit since 1995 and further no remark in our organization till day. As per DGFT Public Notice no 70/2023 dated 08/03/2024 copy enclose for your kind reference. Earlier we 100% Export Oriented Unit has no RODTEP benefit for Exports, As per the notification we are eligible for RODTEP benefit from 11.03.2024, but due to over sight, by mentioning reward under category Yes in shipping bill, we have not mention reward category ?Yes? in Shipping Bill until 24.05.2024 and shipping bill details enclosed. For your Kind information, We mentioned Reward Category YES before and after that Correctly. We respectfully submit this humble request and we need your valuable support to consider our request for Relaxation and Sanction of RODTEP Benefits of the mentioned Bills.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.76 M/s. Privi Speciality Chemicals Limited,
Mumbai



F.No. HQRPRCAPPLY00001550AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Grant Waiver/Exemption from condition of Para 4.11(b) of FTP 2023 in terms of Provision of Para 2.59 of the FTP 2023 in the matter of Advance Authorisation Nos. 1) 0311018336/03.10.2022, 2) 0311020612/11.01.2023, 3) 0311023227/01.05.2023, 4) 0311027939/17.10.2023, 5) 0311031468/23.02.2024, 6) 0311031507/27.02.2024, 7) 0311032851/05.04.2024, 8) 0311035972/31.07.2024 9) 0311036002/01.08.2024, 10) 0311039510/11.12.2024, 11) 0311039877/24.12.2024 & 12) 0311042725/01.04.2025.

Applicant Statement: We are in the export business of Aromatic Chemicals, since, 1985 and never defaulted on any authorisation. In the present case, we obtained 12 AAs under Self Declaration scheme under Para 4.07 of HBP of FTP for some Aromatic Chemicals with strong belief that these are not perfumes or perfumery compound. Our belief is based on the HSN explanatory notes of Chapter 29 and Chapter 33 as well as definition provided for Aromatic Chemicals, Perfumes and Perfumery Compound as provided under BIS Standard IS 6597:(2001). Also similar types of products are ratified by NC in their different NC meetings. However, the Norms for the product applied by us in 5 Authorisations are rejected by the NC-III and NC-IV stating that as per Para 4.11(b) of FTP, authorisation for Perfumes or Perfumery Compound is not allowable under Para 4.07 of HBP i.e. Authorisation under Self-declaration. However, balance 7 AAs are under process with Norms Committee which may also be rejected by the NC in coming meetings. It is further directed by NC to the firm to regularize the Authorisation on payment of Customs duty with interest. However, as per NC, we have to apply the ad-hoc Norms first in Para 4.06 of HBP and then obtain AAs on the basis of that adhoc norms fixed but we have obtained the AAs under Self-declaration which is not allowable as per Para 4.11(b) of FTP. The firm has completed the Import and Export in most of the cases and in total 12 AAs and against import of 26 Million USD (Approx 220 Crore) exported the finished goods worth of 52 Million USD (Approx 455 Crore). Hence, paying duty in that is huge loss to the firm. Being a Bonafide exporter, the committee may Grant Waiver/Exemption from condition of Para 4.11(b) of FTP 2023 in terms of Provision of Para 2.59 of the FTP 2023 and direct the concerned NC to ratify the norms for these AAs. The firm is promise to follow the procedures of Norms under Para 4.06 of HBP for the next products to be applied under Advance Authorisations.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)



**Case No.77
Mumbai**

M/s. Prigiv Specialties Private Limited,

F.No. HQRPRCAPPLY00001555AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Grant Waiver/Exemption from condition of Para 4.11(b) of FTP 2023 in terms of Provision of Para 2.59 of the FTP 2023 in the matter of AA Nos. 1) 0311033818/14.05.2024, 2) 0311033843/14.05.2024, 3) 0311033967/17.05.2024, 4) 0311037588/03.10.2024, 5) 0311042829/03.04.2025, 6) 0311042830/03.04.2025.

Applicant Statement: We are in the export business of Aromatic Chemicals, since, 2021 and never defaulted on any authorisation. In the present case, we obtained 6 AAs under Self Declaration scheme under Para 4.07 of HBP of FTP for Aromatic Chemicals with strong belief that these are not perfumes or perfumery compound. Our belief is based on the HSN explanatory notes of Chapter 29 and Chapter 33 as well as definition provided for Aromatic Chemicals, Perfumes and Perfumery Compound as provided under BIS Standard IS 6597:(2001). Also similar types of products are ratified by NC in their different NC meetings. However, the Norms for the similar product applied by our other group companies M/s Privi Specialties Chemicals Ltd. and M/s Privi Fine Science Pvt. Ltd. are rejected by the NC-III and NC-IV stating that as per Para 4.11(b) of FTP, authorisation for Perfumes or Perfumery Compound is not allowable under Para 4.07 of HBP i.e. Authorisation under Self-declaration. Hence, our norms for these cases will also be rejected by the NC in coming meetings as our products are also similar having Odoriferous character. It is further directed by NC to these firms to regularize the Authorisation on payment of Customs duty with interest. However, as per NC, we have to apply the ad-hoc Norms first in Para 4.06 of HBP and then obtain AAs on the basis of that but we have obtained the AAs under Self-declaration which is not allowable as per Para 4.11(b) of FTP. We have partially utilized the Import and Export in all cases. Hence, paying duty in these cases is huge loss to the firm. Being a Bonafide exporter, the committee may Grant Waiver/Exemption from condition of Para 4.11(b) of FTP 2023 in terms of Provision of Para 2.59 of the FTP 2023 and direct the concerned NC to ratify the norms for these AAs. The firm is promise to follow the procedures of Norms under Para 4.06 of HBP for the next products to be applied under Advance Authorisations.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)



Case No.78
Nadu

M/s. Caterpillar India Private Limited, Tamil

F.No. HQRPRCAPPLY00001554AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Due to unforeseen circumstances and technical glitches in our system, we were unable to utilize the script within the validity period and request consideration under PRC and an extension of the validity period by 6 months to enable us to utilize the script against various RODTEP Authorization Numbers.

Applicant Statement: Due to unforeseen circumstances and technical glitches in our system, we were unable to utilize the script within the validity period. Despite our best efforts to rectify the issue promptly, the delay occurred. In light of this, we humbly request consideration under PRC and an extension of the validity period by 6 months to enable us to utilize the script.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter.

(Action: Applicant)

Case No.79
Mumbai

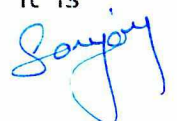
M/s. Privi Fine Sciences Private Limited,

F.No. HQRPRCAPPLY00001556AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Grant Waiver/Exemption from condition of Para 4.11(b) of FTP 2023 in terms of Provision of Para 2.59 of the FTP 2023 in the matter of AA Nos. 1) 0311036880/04.09.2024 and 2) 0311036881/04.09.2024.

Applicant Statement: We are in the export business of Aromatic Chemicals, since, 2021 and never defaulted on any authorisation. In the present case, we obtained 2 AAs under Self Declaration scheme under Para 4.07 of HBP of FTP for some Aromatic Chemicals with strong belief that these are not perfumes or perfumery compound. Our belief is based on the HSN explanatory notes of Chapter 29 and Chapter 33 as well as definition provided for Aromatic Chemicals, Perfumes and Perfumery Compound as provided under BIS Standard IS 6597:(2001). Also similar types of products are ratified by NC in their different NC meetings. However, the Norms for the product applied by us in both Authorisations are rejected by the NC-III stating that as per Para 4.11(b) of FTP, authorisation for Perfumes or Perfumery Compound is not allowable under Para 4.07 of HBP i.e. Authorisation under Self-declaration. It is



further directed by NC to the firm to regularize the Authorisation on payment of Customs duty with interest. However, as per NC, we have to apply the ad-hoc Norms first in Para 4.06 of HBP and then obtain AAs on the basis of that but we have obtained the AAs under Self-declaration which is not allowable as per Para 4.11(b) of FTP. The firm has completed the Import and Export in most of the cases and in both AAs, against total import of 2.82 Lacs US Dollar (Approx 2.42 Crore) against which we have exported finished goods to the tune of 1.02 Million US Dollars (Approx 8.72 Crore). Hence, paying duty in that is huge loss to the firm. Being a Bonafide exporter, the committee may Grant Waiver/Exemption from condition of Para 4.11(b) of FTP 2023 in terms of Provision of Para 2.59 of the FTP 2023 and direct the concerned NC to ratify the norms for these AAs. The firm is promise to follow the procedures of Norms under Para 4.06 of HBP for the next products to be applied under Advance Authorisations.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.80 M/s. Eternis Fine Chemicals Limited, Mumbai

F.No. HQRPRCAPPLY00001569AM26

Meeting No.12AM26 held on 23.10.2025

Subject: Allow imports made within (30+4 months) for clubbing of our advance licence nos. 0310819947 dated 20/03/2018, 0310829820 dated 20/06/2019 & 0310830524 dated 24/07/2019 and redemption purpose only.

This is a review case of PRC Meeting No.07AM26 held on 03.07.2025 (Case No.04) wherein Committee had rejected the case.

Applicant Statement: 1. We had obtained 3 Advance Licence Nos. 0310819947 dated 20.03.2018, 0310829820 dated 20.06.2019 & 0310830524 dated 24.07.2019 under Ad-Hoc Norms Category. 2. Out of the above, Advance Licence No. 0310819947 dated 20.03.2018 was obtained under Ad-Hoc Norms Fixation category. 3. The Ad-Hoc Norms against this Advance Licence were first fixed on 12.12.2018 but without complete Export Product Description. 4. Against our representation, the Revised Norms were fixed in April 2019 but the description of Import Item at Sr. No. 2 was incorrectly mentioned. 5. Against our representation, the Revised Norms were fixed in August 2019. However, we noticed that the Ratio of Norms against the Import Item at Sr. No. 2 was incorrectly mentioned. 6. Immediately we made a representation in September 2019 but due to COVID-19 pandemic, no response was



received by us. We also submitted a couple of reminders and finally received the Final Norms Fixation intimation on 28.04.2023. 7. Since we had received the initial approval on fixation of Ad-Hoc Norms against this Advance Licence, we made partial imports under the said Advance Licence No. 0310819947 dated 20.03.2018 and further awaited for the receipt of the final approval of Ad-Hoc Norms. 8. During this process of our continuous follow up with the Norms Committee, the Import validity of this Licence No. 0310819947 dated 20.03.2018 had already expired. In view of the same we made Imports against our other Advance Licence No. 0310830524 dated 24.07.2019. Hence we opted to club all the above referred 3 Advance Licenses to overcome the shortfall in the EO. 9. Taking into account all these 3 Advance Licenses, please note that we have fulfilled the required conditions for Clubbing of Advance Licences. But the overall Imports were completed within 30+4 months timeline. 10. We have fulfilled the overall Exports within 40 months timeline and have also fulfilled the required overall Export Obligation against the actual Imports made against the above referred 3 Licenses. In view of all the above mentioned, we plead before your good selves to, ALLOW IMPORTS MADE WITHIN (30+4 MONTHS) FOR CLUBBING OF OUR ADVANCE LICENCE NOS. 0310819947 DATED 20.03.2018, 0310829820 DATED 20.06.2019 & 0310830524 DATED 24.07.2019 AND REDEMPTION PURPOSE ONLY.

Decision: The Committee went through the statements made by the firm and noted that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.81 M/s. Shah Nanji Nagsi Exports, Nagar

F.No. 01/61/180/64/AM20/PC-3

Meeting No.12AM26 held on 23.10.2025

Subject: Consideration of the claim of M/s Shah Nanji Nagsi Exports Pvt. Ltd pertaining to MEIS benefits in light of the Hon'ble Supreme Court judgment in SLP (C) No. 014919 of 2021 - Y/N matter.

Applicant Statement: Draft agenda of PC-3 Section.

1. M/s. Shah Nanji Nagsi Exports Pvt. Ltd. filed WP No.4095/2019 before the Hon'ble High Court of Bombay challenging the rejection of MEIS benefits for 54 shipping bills, wherein an inadvertent error was made by the Customs Broker marking the "Reward" column as "NO" instead of "Yes".
2. The Customs House, Mundra had subsequently amended these shipping bills on 08.06.2018.
3. The Policy Relaxation Committee (PRC) in its 31/AM19 meeting



dated 19.02.2019, rejected the firm's request for MEIS benefits, citing lack of merit and hardship.

4. The Hon'ble High Court of Bombay dismissed the writ petition on 02.08.2021, holding that the petitioner's remedy lies against the Customs Broker and not the Government.
5. Aggrieved by the dismissal, the petitioner filed Special Leave Petition (SLP) No.014919 of 2021 before the Hon'ble Supreme Court.

Decision: The Committee examined the case on the basis of Order passed by Hon'ble Supreme Court in SLP (C) 014919 of 2021 and submission made by the firm and discussed the matter at length. After detailed discussion, it was decided to accede to the request and allowed the MEIS benefits on the basis of amended Shipping Bills as per the application.

(Action: Applicant/ RA Nagpur)

